

DRAFT LETTER OF OFFER**THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION**

This Letter of Offer (“LOF”) (as defined below) will be sent to you as a Public Shareholder (as defined below) of Rekvina Laboratories Limited (hereinafter, referred to as “Target Company” or “Company”). If you require any clarifications about the action to be taken, you may consult your stockbroker or investment consultant or Manager to the Offer (as defined below) or Registrar to the Offer (as defined below). In case you have recently sold your Equity Shares (as defined below) of the Company, please hand over this LOF and the accompanying Form of Acceptance (as defined below) and transfer deed to the member of Stock Exchange (as defined below) through whom the said sale was effected.

OPEN OFFER (“Open Offer”/ “Offer”)**BY****Surbhit Mukesh Shah (“Acquirer-1”)**

residing at 3/B, Kunj Co. Op. Society, Alkapuri, Vadodara – 390020, Gujarat, India.

Contact No.: (+91) 265-2362966 / 2362319 | Email Id: surbhit@rekvina.com

Amit Mukesh Shah (“Acquirer -2”),

residing at Plot No. 3/A, Kunj Co. Op. HSL, Alkapuri, Vadodara – 390007, Gujarat, India.

Contact No.: (+91) 265-2362966 / 2362319 | Email Id: amit@rekvina.com

and

Dhruvalkumar Patel (“Acquirer -3”)

residing at 80 Antica Greenwoods, Sevasi Ankodiya road, Khanpur, PO: Ampad, Vadodara - 391101, Gujrat.

Contact No.: (+91) 265-2362966 / 2362319 | Email Id: dhruvalpatel1@gmail.com.

(hereinafter collectively referred to as “Acquirers”)

to the Public Shareholders of**REKVINA LABORATORIES LIMITED**

Registered Office: 36, Sampatrao Colony, Next to Royal Hotel, Alkapuri, Vadodara - 390007, Gujarat, India.

Website: www.rekvinalaboratories.in | **Tel. No.:** (+01) 265-2362966 / 2362319 | **Email:** info@rekvinalaboratories.com | **CIN:** L24231GJ1988PLC011458

to acquire up to 28,90,100 (Twenty Eight Lakhs Ninety Thousand One Hundred) fully paid-up equity shares of face value of ₹5/- (Rupees Five Only) each, representing 26% (Twenty Six Percent) of the Expanded Share Capital (as defined below) of the Target Company at a price of ₹ 10/- (Rupees Ten Only) per Equity Share (as defined below), payable in cash.

PLEASE NOTE

1. This Open Offer is being made by the Acquirers pursuant to and in compliance with Regulations 3(2) and 4 and other applicable regulations of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (“SEBI (SAST) Regulations”)
2. This Open Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19 of SEBI (SAST) Regulations.
3. As on the date of this DLOF (as defined below), there are no statutory or other approval(s) required to complete the Underlying Transaction (as defined below) contemplated under the SPA (as defined below) and SSA (as defined below) and the acquisition of Offer Shares (as defined below) that are validly tendered pursuant to this Open Offer except for those mentioned in point no. 7.4 at page no. 32 of this DLOF. However, in case any other statutory approvals become applicable and are required by the Acquirers at a later date before the closure of the Tendering Period (as defined below), this Open Offer shall be subject to receipt of such further approvals.
4. Where any statutory or other approvals extend to some but not all of the Public Shareholders (as defined below), the Acquirer shall have the option to make payment to such Public Shareholders in respect of whom no statutory approvals or other approvals are required in order to complete this Open Offer.
5. Under Regulation 18(4) of the SEBI (SAST) Regulations, the Acquirers are permitted to revise the Offer Price (as defined below) at any time prior to the commencement of the last 1 (One) Working Day (as defined below) before the commencement of the Tendering Period (as defined below). In the event of such revision, in terms of Regulation 18(5) of the SEBI (SAST) Regulations, the Acquirers shall: (i) make corresponding increase to the escrow account, (ii) make a public announcement in the same newspapers in which the DPS (as defined below) was published, and (iii) simultaneously notify SEBI (as defined below), Stock Exchange (as defined below) and the Target Company at its registered office. Such revision would be done in compliance with other requirements prescribed under the SEBI (SAST) Regulations. The same price shall be payable by the Acquirers for all the Equity Shares tendered anytime during the Open Offer.
6. **This Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.**
7. **There has been no competing offer as on the date of this DLOF.**
8. **If there is a competing offer at any time hereafter, the offers under all subsisting bids will open and close on the same date.**
9. A copy of Public Announcement (as defined below) and Detailed Public Statement (as defined below), this DLOF, corrigendum, if any and LOF (including Form of Acceptance) shall be available on the website of Securities and Exchange Board of India (“SEBI”) i.e. www.sebi.gov.in and on the website of Manager to the Offer i.e. <https://www.vivro.net/>

All future correspondence, if any, should be addressed to the Manager to the Offer/ Registrar to the Offer at the address mentioned below:

MANAGER TO THE OFFER**REGISTRAR TO THE OFFER****Vivro Financial Services Private Limited**

Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad – 380007, Gujarat, India.

CIN: U67120GJ1996PTC029182

Tel. No.: +91 79- 4040 4242

Website: www.vivro.net

SEBI Reg. No.: MB/INM000010122

Email: investors@vivro.net

Contact Person: Shivam Patel

**Purva Share Registry (I) Private Limited**

Address: Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai – 400011, Maharashtra, India.

CIN: U67120MH1993PTC074079

Tel No.: +91 022-31998810 / 49614132

Website: www.purvashare.com

SEBI Reg. No.: INR000001112

Email: support@purvashare.com

Contact Person: Ms. Deepali Gaonkar

OFFER OPENS ON: Thursday, May 14, 2026

OFFER CLOSES ON: Wednesday, May 27, 2026

TENTATIVE SCHEDULE OF MAJOR ACTIVITIES OF THE OPEN OFFER

The schedule of major activities under the Offer is set out below:

| Activity | Day and Date* |
|--|---------------------------|
| Issue of Public Announcement | Monday, March 16, 2026 |
| Publication of the DPS in newspapers | Tuesday, March 24, 2026 |
| Last Date of filing of Draft Letter of Offer with SEBI | Thursday, April 2, 2026 |
| Last date for Public Announcement for competing offer | Monday, April 20, 2026 |
| Last date for receipt of comments from SEBI on the draft letter of offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer) | Monday, April 27, 2026 |
| Identified Date* | Wednesday, April 29, 2026 |
| Last date for dispatch of the Letter of Offer to the Public Shareholders | Thursday, May 7, 2026 |
| Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Offer | Monday, May 11, 2026 |
| Last date for upward revision of the Offer Price and/or the Offer Size | Tuesday, May 12, 2026 |
| Date of publication of opening of Open Offer public announcement in the newspaper in which DPS has been published | Wednesday, May 13, 2026 |
| Date of commencement of Tendering Period (“Offer Opening Date”) | Thursday, May 14, 2026 |
| Date of Closure of Tendering Period (“Offer Closing Date”) | Wednesday, May 27, 2026 |
| Last date of communicating of rejection/acceptance and completion of payment of consideration for accepted tenders or return of unaccepted shares | Thursday, June 11, 2026 |
| Last date for publication of post Open Offer public announcement in the newspaper in which DPS has been published | Thursday, June 28, 2026 |
| Last date of filing the final report to SEBI | Thursday, June 28, 2026 |

**The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of statutory/ regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.*

**Identified Date is only for the purpose of determining the holders of Equity Shares of the Target Company as on such date to whom the LOF would be sent by email. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirers, and promoter and promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.*

RISK FACTORS RELATING TO THE UNDERLYING TRANSACTION, THE OPEN OFFER AND THE PROBABLE RISK INVOLVED IN ASSOCIATION WITH THE ACQUIRERS:

The risk factors set forth below pertain to this Offer, the Underlying Transaction contemplated under the Share Purchase Agreement, Share Subscription Agreement and association with the Acquirers, and do not pertain to the present or future business or operations of the Target Company or any other related matters. These risk factors are neither exhaustive nor intended to constitute a complete or comprehensive analysis of the risks involved in or associated with the participation by an eligible Public Shareholder in the Offer but are merely indicative. Eligible Public Shareholders are advised to consult their legal advisor, stockbroker and investment consultant and/ or tax advisors, for analysing all the risks with respect to their participation in the Offer.

For capitalized terms used herein, please refer to the “Definitions” chapter below.

1. Relating to the Underlying Transaction

- 1.1. The consummation of the Underlying Transaction is subject to the fulfilment of the conditions precedent as set out in the SEPA which include, among others:
 - a) Obtaining ‘in-principle’ approval from the Stock Exchange for issue and allotment of the Subscription Shares (*as defined below*) to the Acquirers.
 - b) Obtaining shareholders’ approval for the Preferential Issue.
- 1.2. The completion of the acquisition of the Sale Shares (*as defined below*) under the SEPA (*as defined below*) is subject to the terms and conditions of the SEPA, including fulfilment of conditions precedent by the parties thereto and completion risks as would be applicable.
- 1.3. In terms of and in accordance with Regulation 23(1) of the SEBI (SAST) Regulations, if the conditions precedent and other conditions as stated in Clause 3.2.3 or SEPA are not satisfactorily complied with for reasons beyond the control of the Acquirers, the Open Offer would stand withdrawn. The Acquirers reserve the right to withdraw the Offer in accordance with Regulation 23(1) of the SEBI (SAST) Regulations in the event the requisite statutory approvals that may be necessary at a later date are refused.
- 1.4. If at a later date, any other statutory or regulatory or other approvals / no objections are required, the Open Offer would become subject to receipt of such other statutory or regulatory or other approvals / no objections.

2. Relating to the Open Offer

- 2.1. As on the date of this DLOF, there are no statutory or other approvals required for the acquisition of the Offer Shares that are to be validly tendered pursuant to the Open Offer or to complete this Open Offer other than as indicated in Clause 7.4 of this DLOF. However, in the event that (a) any statutory approvals being required by the Acquirers at a later date, this Offer shall be subject to such approvals and the Acquirers shall make the necessary applications for such approvals and in case of delay in receipt of any such statutory approvals; (b) there is any order of a governmental authority or any litigation leading to a stay on the Open Offer or that restricts/restrains the Acquirers from performing its obligations hereunder; or (c) SEBI instructs the Acquirers not to proceed with the Open Offer, then the offer process may be delayed beyond the schedule of activities indicated in this DLOF. Consequently, the payment of consideration to the Public Shareholders whose Equity Shares have been accepted in this Open Offer as well as the return of the Equity Shares not accepted by the Acquirers may be delayed. In case of delay, due to non-receipt of statutory approval(s) in accordance with Regulation 18(11) of the SEBI (SAST) Regulations, SEBI may, if satisfied that the non-receipt of approvals was not due to any wilful default or negligence on the part of the Acquirers, grant extension for the purpose of completion of this Open Offer subject to Acquirers agreeing to pay interest to the Public

Shareholders, as may be specified by SEBI.

- 2.2. Where the required statutory or other approvals apply to some but not all of the Public Shareholders, the Acquirers will have the option to make payment to such Public Shareholders in respect of whom no statutory approvals are required in order to complete this Open Offer.
- 2.3. In terms of Regulation 23 of the SEBI (SAST) Regulations, in the event that the approvals which become applicable prior to completion of the Open Offer are not received, for reasons outside the reasonable control of the Acquirers, then the Acquirers shall have the right to withdraw the Open Offer. In the event of such a withdrawal of the Open Offer, the Acquirers (through the Manager) shall, within 2 (two) Working Days of such withdrawal, make an announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations.
- 2.4. Equity Shares, once tendered, cannot be withdrawn by the Public Shareholders, even if the acceptance of their Equity Shares in this Open Offer and payment of consideration is delayed. The tendered Equity Shares and documents will be held in trust by the Clearing Corporation/Registrar to the Offer until such time as the process of acceptance of tenders and the payment of consideration is completed. Once tendered, Public Shareholders will not be able to trade in such Equity Shares. During such period, there may be fluctuations in the market price of the Equity Shares of the Target Company that may adversely impact the Public Shareholders who have tendered their Equity Shares in this Open Offer. Neither the Acquirers nor the Manager to the Offer makes any assurance with respect to the market price of the Equity Shares, both during the period that the Open Offer is open and upon completion of the Open Offer and disclaim any responsibility with respect to any decision taken by the Public Shareholders with respect to whether or not to participate in the Open Offer. The Public Shareholders will be solely responsible for their decisions regarding their participation in this Open Offer.
- 2.5. NRIs (*as defined below*), OCBs (*as defined below*) and other non-resident holders of the Equity Shares, if any, must obtain all requisite approvals/exemptions required, including without limitation, approval from the RBI (*as defined below*), if any, to tender the Equity Shares held by them in this Offer and submit such approvals/exemptions along with the documents required to accept this Offer. Further, if the Public Shareholders who are not persons resident in India (including NRIs, OCBs, FIIs (*as defined below*) and FPIs (*as defined below*)) had required any approvals (including from the RBI or any other regulatory authority/body) at the time of the original investment in respect of the Equity Shares held by them currently, they will be required to submit copies of such previous approvals that they would have obtained for acquiring/holding the Equity Shares, along with the other documents required to be tendered to accept this Offer. If the aforementioned documents are not submitted, the Acquirers reserves the right to reject such Equity Shares tendered in this Offer.
- 2.6. The information contained in this DLOF is as of the date of this DLOF unless expressly stated otherwise. The Acquirers and the Manager to the offer are under no obligation to update the information contained herein at any time after the date of this DLOF.
- 2.7. Public Shareholders are advised to consult their respective stockbrokers, legal, financial, investment or other advisors and consultants of their choice, if any, for assessing further risks with respect to their participation in this Open Offer, and related transfer of Equity Shares to the Acquirers. The Public Shareholders are advised to consult their respective tax advisors for assessing the tax liability pursuant to this Open Offer, or in respect of any other aspects such as the treatment that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take. The Acquirers and the Manager do not accept any responsibility for the accuracy or otherwise of the tax provisions set forth in this DLOF.
- 2.8. This Offer is subject to completion risks as would be applicable to similar transactions.

- 2.9. The information pertaining to the Target Company and/ or the Sellers contained in the PA or DPS or this DLOF or any other advertisement/ publications made in connection with the Open Offer has been compiled from publicly available sources or information provided by the Target Company or the Sellers, as the case may be. The Acquirers have not independently verified such information and does not accept any responsibility with respect to any information pertaining to the Target Company and/ or the Sellers.
- 2.10. In terms of circular issued by SEBI bearing reference number SEBI/ HO/ CFD/ CMD1/ CIR/ P/ 2020/ 144 dated July 31, 2020, eligible Public Shareholders holding Equity Shares in physical form are allowed to tender their Equity Shares in the Open Offer. However, the acceptance of the Equity Shares in physical form tendered in this Open Offer would be conditional on the eligible Public Shareholders holding the physical Equity Shares and wishing to tender the same in the Open Offer, following the process laid out in more detail in the LOF diligently and submitting all the required documents for the purpose of ensuring that their physical Equity Shares can be verified and confirmed by the Registrar to the Offer.
- 2.11. None of the Acquirers, the Manager or the Registrar to the Offer accept any responsibility for any loss of documents during transit (including but not limited to Open Offer acceptance forms, etc.) and Public Shareholders are advised to adequately safeguard their interest in this regard. Further, the Acquirers, the Manager or the Registrar to the Offer do not accept responsibility for information relating to the Target Company that is based on publicly available sources or that has been provided by the Target Company.
- 2.12. The Acquirers and the Manager to the Offer accept no responsibility for statements made otherwise than in the PA, DPS, DLOF, or in the advertisements or any corrigenda or any materials issued by or at the instance of the Acquirers or the Manager to the Offer in relation to the Open Offer.
- 2.13. Any person placing reliance on any source of information other than the PA, the DPS, and this DLOF or any other advertisement or materials issued by or on behalf of the Acquirers, will be doing so at its own risk. The Acquirers and the Manager to the Offer accept no responsibility for statements made in connection with this Offer, other than those they expressly take responsibility for in the PA, the DPS, and this DLOF, or in any advertisement or other materials issued by or on behalf of the Acquirers.
- 2.14. The LOF shall be sent to all Public Shareholders whose names appear on the register of members of the Target Company, as of the Identified Date, subject to Regulation 18(2) of the SEBI (SAST) Regulations, viz. provided that where local laws or regulations of any jurisdiction outside India may expose the Acquirers, the Manager to the Offer or the Target Company to material risk of civil, regulatory or criminal liabilities in the event the LOF in its final form were to be sent without material amendments or modifications into such jurisdiction and the Public Shareholders resident in such jurisdiction hold Equity Shares entitling them to less than 5% (Five Percent) of the voting rights of the Target Company, the Acquirers may refrain from sending the LOF into such jurisdiction, provided further that, subject to applicable law, every person holding Equity Shares, regardless of whether he, she or it held Equity Shares on the Identified Date or has not received the LOF, shall be entitled to tender such Equity Shares in acceptance of the Offer.
- 2.15. The DLOF/ LOF, together with the DPS and the PA in connection with the Offer has been prepared for the purposes of compliance with the applicable laws and regulations of India, including the SEBI Act (*as defined below*) and the SEBI (SAST) Regulations, and has not been filed, registered or approved in any jurisdiction outside India. Recipients of this DLOF/ LOF who are resident in jurisdictions outside India should inform themselves of and comply with any applicable legal requirements. This Open Offer is not directed towards any person or entity in any jurisdiction where the same would be contrary to the applicable laws or regulations or would subject the Acquirers, or the Manager to the Offer to any new or additional registration requirements.

3. Relating to Acquirers

- 3.1. The Acquirers and Manager to the Offer makes no assurance with respect to future performance of the Target Company. The Acquirers and Manager to the Offer disclaim any responsibility with respect to any decision by the Public Shareholders on whether or not to participate in this Open Offer.
- 3.2. The Acquirers and the Manager to the Offer makes no assurance with respect to Acquirers investment/divestment decisions relating to their proposed shareholding in the Target Company.
- 3.3. The Acquirers and the Manager to the Offer do not provide any assurance with respect to the market price of the Equity Shares of the Target Company before, during or after the Open Offer and expressly disclaims any responsibility or obligation of any kind (except as required by applicable law) with respect to any decision by any Public Shareholder on whether to participate or not to participate in this Open Offer. It is understood that the eligible Shareholders will be solely responsible for their decisions regarding their participation in this Offer.
- 3.4. For the purpose of disclosures in the DLOF, all information relating to the Target Company has been obtained from publicly available sources or from the Target Company. The accuracy of such details of the Target Company has not been independently verified by the Acquirers and the Manager to the Offer.
- 3.5. None of the Acquirers or the Manager will be responsible in any manner for any loss of Offer acceptance documents during transit.

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NOTICE TO SHAREHOLDERS IN OTHER COUNTRIES

This DLOF does not in any way constitute an offer to sell or an invitation to sell, any securities in any jurisdiction in which such offer or invitation is not authorized or to any person to whom it is unlawful to make such offer or solicitation. Potential users of the information contained in this DLOF are requested to inform themselves about and to observe any such restrictions. This DLOF has not been filed, registered or approved in any jurisdiction outside India. This Offer is not directed towards any person or entity in any jurisdiction or country where the same would be contrary to the applicable laws or regulations or would subject the Acquirers, or the Manager to the Offer to any new or additional registration requirements.

The Open Offer described in this DLOF is not being made to, nor will tender of shares be accepted from or on behalf of Public Shareholders in any jurisdiction in which such offer or invitation is not in compliance with applicable law or to any person to whom it is unlawful to make such offer or solicitation. Potential users of the information contained in this DLOF are requested to inform themselves about and to observe any such restrictions.

NOTICE TO SHAREHOLDERS IN UNITED STATES

In addition to the above, please note that the Open Offer is being made for acquisition of securities of an Indian company and Public Shareholders in the United States (“U.S.”) should be aware that this DLOF and any other documents relating to the Open Offer have been or will be prepared in accordance with Indian procedural and disclosure requirements, including requirements regarding the Offer timetable and timing of payments, all of which differ from those in the U.S. Any financial information included in this DLOF or in any other documents relating to the Open Offer, has been or will be prepared in accordance with non- U.S. accounting standards that may not be comparable to financial statements of companies in the U.S. or other companies whose financial statements are prepared in accordance with U.S. generally accepted accounting principles.

CURRENCY OF PRESENTATION

In this DLOF, all references to “₹” / “Rs.” / “Rupees”/ “INR” are reference to Indian Rupee(s), the official currency of India.

In this DLOF, any discrepancy in any table between the total and sums of the amount listed are due to rounding off.

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1. DEFINITIONS

| | |
|--------------------------------|--|
| Acquirers | Surbhit Mukesh Shah, Amit Mukesh Shah and Dhruvalkumar Patel |
| Board of Directors / Board | Board of Directors of the Target Company. |
| BSE | BSE Limited |
| Buying Broker | Pravin Ratilal Share and Stock Brokers Limited |
| CDSL | Central Depository Services (India) Limited |
| CIN | Corporate Identification Number |
| Clearing Corporation/ (ICCL) | Indian Clearing Corporation Limited |
| Companies Act | The Companies Act, 2013, as amended or modified from time to time. |
| Depositories | CDSL and NSDL |
| DIN | Director Identification Number |
| DLOF / Draft Letter of Offer | This Draft Letter of Offer dated April 2, 2026. |
| DPS/ Detailed Public Statement | Detailed Public Statement relating to the Open Offer published on behalf of the Acquirers on March 24, 2026, in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Navshakti (Marathi) (Mumbai Edition) and Financial Express (Regional) (Ahmedabad / Vadodara Edition) |
| DP | Depository Participant |
| EPS | Earnings per share |
| Expanded Share Capital | Expanded Share Capital shall mean the total issued, subscribed, paid-up and voting share capital of the Target Company after taking into account all potential increases in the equity share capital on a fully diluted basis expected as of the 10 th (tenth) Working Day from the closure of the tendering period of the Offer. This includes (i) existing equity share capital, consisting of 60,28,000 (Sixty Lakhs Twenty Eight Thousand) Equity Shares (ii) 46,27,750 (<i>Forty Six Lakhs Twenty Seven Thousand Seven Hundred Fifty</i>) Subscription Shares (<i>as defined below</i>) proposed to be allotted by the Target Company to the Proposed Allottees including Acquirers, in terms of the SEPA (<i>as defined below</i>), by way of the Preferential Issue, subject to the approval of the shareholders of the Target Company and other statutory/ regulatory approvals, if any and (iii) 4,60,000 (<i>Four Lakhs Sixty Thousand</i>) Equity Shares proposed to be allotted by the Target Company to the investors, in terms of the share subscription agreement dated March 16, 2026, by way of the Preferential Issue, subject to the approval of the shareholders of the Target Company and other statutory/ regulatory approvals, if any. |
| Equity Share Capital | Equity Share Capital shall have the meaning assigned to such term in Clause 5.6 |
| Equity Share(s) | Fully paid-up equity shares of the Target Company of face value of ₹ 5/- (<i>Rupees Five Only</i>) each. |
| Escrow Account | Escrow Account shall have the meaning assigned to such term in Clause 6.2.3. |
| Escrow Agreement | The Escrow Agreement shall have the meaning assigned to such term in Clause 6.2.3. |
| Escrow Banker / Escrow Agent | Escrow Banker / Escrow Agent shall have the meaning assigned to such term in Clause 6.2.3. |
| FEMA | The Foreign Exchange Management Act, 1999 and the rules and regulations framed thereunder, as amended or modified from time to time. |
| Form of Acceptance / FOA | Form of Acceptance-cum-Acknowledgement |

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|--|---|
| FRN | Firm Registration Number |
| Identified Date | The date falling on the 10th (tenth) Working Day prior to the commencement of the Tendering Period for the purposes of determining the Public Shareholders to whom the LOF shall be sent. |
| Income Tax Act | The Income Tax Act, 2025, as amended and modified from time to time. |
| ISIN | International Securities Identification Number. |
| Manager to the Offer / Manager / Merchant Banker / Vivro | Vivro Financial Services Private Limited. |
| Maximum Consideration | The maximum consideration payable under this Offer, assuming full acceptance is ₹ 2,89,01,000/- (<i>Rupees Two Crore Eighty Nine Lakhs One Thousand Only</i>) |
| N.A. | Not Applicable |
| NEFT | National electronic funds transfer |
| NOC | No objection Certificate |
| NRI | Non-Resident Indian as defined under FEMA |
| NSDL | National Securities Depository Limited |
| OCB(s) | Overseas Corporate Bodies |
| Offer / Open Offer | Open Offer being made by the Acquirers to the Public Shareholders of Target Company for acquisition of up to 28,90,100 (<i>Twenty Eight Lakhs Ninety Thousand One Hundred</i>) Equity Shares representing 26.00% (Twenty Six Percent) of the Expanded Share Capital of the Target Company at Offer Price of ₹10/- (Rupees Ten only) per Equity Share. |
| Offer Period | Period from the date of release of Public Announcement to the date of payment of consideration to the Public Shareholders whose Equity Shares are validly accepted under the Offer or the date on which the Offer is withdrawn. |
| Offer Price | Offer Price shall have the meaning assigned to such term in Clause 3.2.2 |
| Offer Shares | Offer Shares shall have the meaning assigned to such term in Clause 3.2.2 |
| Offer Size | Offer Size shall have the meaning assigned to such term in Clause 3.2.2 |
| PA / Public Announcement | Public Announcement dated March 16, 2026, issued by Manager to the Offer on behalf of the Acquirers. |
| Preferential Issue | Preferential Issue shall have the meaning assigned to such term in Clause 3.1.2 |
| Public Shareholders | All the public shareholders of the Target Company who are eligible to tender their Equity Shares in the Offer, except the Acquirers, existing members of the promoter and promoter group of the Target Company and persons deemed to be acting in concert with such parties to the SSA, pursuant to and in compliance with the SEBI (SAST) Regulations. |
| Radiant | Radiant Parenterals Limited |
| RBI | The Reserve Bank of India |
| Registrar to the Offer | Purva Sharegistry (I) Private Limited |
| Rs. / Rupees / ₹ / ₹ | Indian Rupees, the legal currency of India |
| RTGS | Real Time Gross Settlement |
| Sale Shares | Sale Shares shall have the meaning assigned to such term in Clause 3.1.1 |
| SCRR | Securities Contracts (Regulation) Rules, 1957, as amended |
| SEBI | Securities and Exchange Board of India |
| SEBI Act | Securities and Exchange Board of India Act, 1992 and subsequent amendment thereto |
| SEBI Master Circular | SEBI Master Circular No. SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023 |

| | |
|--|--|
| SEBI (ICDR) Regulations | Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 and subsequent amendment thereto. |
| SEBI (LODR) Regulations | Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and subsequent amendment thereto. |
| SEBI (SAST) Regulations | Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto |
| Sellers | Sellers shall have the meaning assigned to such term in Clause 3.1.1 |
| Selling Broker | Selling Broker shall have the meaning assigned to such term in Clause 8.6 |
| SEPA / Share Exchange and Purchase Agreement | SEPA / Share Exchange and Purchase Agreement shall have the meaning assigned to such term in Clause 3.1.1 |
| Share Swap Ratio Report | Share Swap Ratio Report shall have the meaning assigned to such term in Clause 3.2 |
| Stock Exchange | BSE |
| STT | Securities Transaction Tax |
| Subscription Amount | Subscription Amount shall have the meaning assigned to such term in Clause 3.1.2 |
| Subscription Shares | Subscription Shares shall have the meaning assigned to such term in Clause 3.1.2 |
| Target Company / TC / Company | Rekvina Laboratories Limited |
| Tendering Period | Period within which Public Shareholders of Target Company may tender their Equity Shares in acceptance to the Offer i.e., the period commencing from Thursday, May 14, 2026 and closing on Wednesday, May 27, 2026, both days inclusive. |
| TRS | Transaction Registration Slip |
| Valuation Report | Valuation Report shall have the meaning assigned to such term in Clause 3.2 |
| UDIN | Unique Document Identification Number |
| Underlying Transaction | Underlying Transaction shall have the meaning assigned to such term in Clause 3.1.2 |
| Working Days | Working days of SEBI as defined in the SEBI (SAST) Regulations. |

Note: All capitalized terms used in this DLOF, but not otherwise defined herein, shall have the meanings ascribed thereto in the SEBI (SAST) Regulations. In this DLOF, any reference to the singular will include the plural and vice-versa.

2. DISCLAIMER CLAUSE

IT IS TO BE DISTINCTLY UNDERSTOOD THAT FILING OF THIS DRAFT LETTER OF OFFER WITH SEBI SHOULD NOT IN ANY WAY BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED, VETTED OR APPROVED BY SEBI. THE DRAFT LETTER OF OFFER HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISCLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE REGULATIONS. THIS REQUIREMENT IS TO FACILITATE THE PUBLIC SHAREHOLDERS OF REKVINA LABORATORIES LIMITED TO TAKE AN INFORMED DECISION WITH REGARD TO THE OFFER. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR FINANCIAL SOUNDNESS OF THE ACQUIRERS OR THE TARGET COMPANY WHOSE SHARES IS PROPOSED TO BE ACQUIRED OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE DRAFT LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE THE ACQUIRERS ARE PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THIS DRAFT LETTER OF OFFER, THE MERCHANT BANKER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT THE ACQUIRERS DULY DISCHARGE THEIR RESPONSIBILITY ADEQUATELY. IN THIS BEHALF AND TOWARDS THIS PURPOSE, THE MERCHANT BANKER “VIVRO FINANCIAL SERVICES PRIVATE LIMITED” HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED APRIL 2, 2026 TO SEBI IN ACCORDANCE WITH THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENT(S) THEREOF. THE FILING OF THE DRAFT LETTER OF OFFER DOES NOT, HOWEVER, ABSOLVE THE ACQUIRERS FROM THE REQUIREMENT OF OBTAINING SUCH STATUTORY CLEARANCES AS MAY BE REQUIRED FOR THE PURPOSE OF THE OFFER.

3. DETAILS OF THE OPEN OFFER

3.1. Background of the Offer

3.1.1. The Board of Directors of the Target Company, at its meeting held on March 16, 2026, subject to inter alia receipt of approval from the shareholders of the Target Company, fulfilment of certain conditions precedent and receipt of in principle approval from BSE, as may be required, approved the execution of the Securities Exchange and Purchase Agreement (“SEPA”) amongst Surbhit Mukesh Shah, Amit Mukesh Shah, Krima Surbhit Shah, Ami Amit Shah, Radiant Parenterals Limited (“Radiant”) and the Target Company for acquisition of 18,51,100 equity shares of face value of ₹ 10/- (*Rupees Ten Only*) each of Radiant (“Sale Shares”), representing 100% of the equity share capital of Radiant by the Target Company from Surbhit Mukesh Shah (“Seller-1”), Amit Mukesh Shah (“Seller-2”), Krima Surbhit Shah (“Seller-3”), Ami Amit Shah (“Seller-4”) (who are the existing shareholders of Radiant and collectively referred to as “Sellers”) at a price of ₹ 25/- (*Rupees Twenty Five Only*) per equity share, aggregating to a total consideration of ₹ 4,62,77,500/- (*Rupees Four Crore Sixty Two Lakhs Seventy Seven Thousand Five Hundred Only*) for consideration by way of swap of shares.

3.1.2. Accordingly, the board of directors of the Target Company at its meeting held on March 16, 2025 resolved to issue and allot 46,27,750 (*Forty Six lakhs Twenty Seven Thousand Seven Hundred Fifty*) Equity Shares of face value of ₹ 5/- each of the Target Company, at a price of ₹ 10/- (*Rupees Ten Only*) per Equity Share (“Subscription Shares”), aggregating to ₹ 4,62,77,500/- (*Rupees Four Crore Sixty Two Lakhs Seventy Seven Thousand Five Hundred Only*) (“Subscription Amount”) as a consideration payable for the said acquisition being discharged by way of swap of shares, by way of a preferential issue on a private placement basis to the Sellers (“Preferential Issue”) in accordance with the provisions of the Companies Act, 2013 and the rules framed thereunder and Chapter V of the SEBI (ICDR) Regulations and any other applicable law for the time being in force (“Underlying Transaction”).

3.2. The allotment of Subscription Shares by the Company in consideration for the purchase of Sale Shares of Radiant held by the existing shareholders of Radiant is in the ratio 1:2.5 i.e., approximately 2.5 Equity Shares of the Target Company for every 1 equity share held of Radiant, consequently 46,27,750 (*Forty Six lakhs Twenty Seven Thousand Seven Hundred Fifty*) Equity Shares of Rekvina Laboratories Limited will be issued at ₹10/- (*Rupees Ten Only*) per Equity Share, aggregating to ₹4,62,77,500/- (*Rupees Four Crore Sixty Two Lakhs Seventy Seven Thousand Five Hundred Only*), for purchase of 18,51,100 (*Eighteen Lakh Fifty One Thousand One Hundred*) Equity shares of Radiant, valued at ₹ 25/- (*Rupees Twenty Five Only*) per equity share aggregating to ₹ 4,62,77,500/- (*Rupees Four Crore Sixty Two Lakhs Seventy Seven Thousand Five Hundred Only*). The fair value of Equity Shares of the Target Company is ₹10/- per Equity Share (*Rupees Ten Only*) as certified vide valuation report dated March 16, 2026 issued by CS Devang Thakar, Registered valuer (SFA) (Membership No. IBBI/RV/03/2022/14881) having its office at B-11, Sardar Patel Soc., Nehru Road, Vile Parle East, Mumbai – 400057, Maharashtra. Email ID: devang@devangthakar.in / info@devangthakar.in. (**“Valuation Report”**). Further, share swap ratio of 1 : 2.5 is based on the Share Swap Ratio Report dated March 16, 2026, issued by CS Devang Thakar, Registered Valuer (SFA), determining the fair valuation of equity shares of Rekvina Laboratories Limited and Radiant Parenterals Limited and to determining the Fair Equity Share Swap Ratio. (**“Share Swap Ratio Report”**)

3.2.1. This Open Offer is a mandatory open offer made in compliance with Regulations 3(2) and 4 of the SEBI (SAST) Regulations, triggered upon execution of the SEPA.

3.2.2. This Open Offer is being made by the Acquirers to the Public Shareholders to acquire up to 28,90,100 (*Twenty Eight Lakhs Ninety Thousand One Hundred*) Equity Shares (**“Offer Shares”**) representing 26% (*Twenty Six Percent*) of the Expanded Share Capital the Target Company at a price of ₹ 10/- (*Rupees Ten Only*) per Equity Shares (**“Offer Price”**) from the Public Shareholders of the Target Company, aggregating to a total consideration of ₹ 2,89,01,000/- (*Rupees Two Crore Eighty Nine Lakhs One Thousand Only*) (*assuming full acceptance*) (**“Offer Size”**), payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations and subject to the terms and conditions as set out in PA, DPS and LOF.

3.2.3. **The salient features of SEPA are as follows:**

- a) Subject to the terms and conditions hereof, the Sellers shall sell and transfer to the Company and the Company shall purchase and acquire from the Sellers, the Sale Shares with full legal and beneficial interest and clear and marketable title thereto (together with all rights, and interest appertaining thereto, and free and clear of all Encumbrances), on the Closing Date.
- b) Sale Shares as detailed below shall be transferred at a price of ₹ 25/- (*Rupees Twenty Five Only*) per Equity Shares and for a total consideration of ₹ 4,62,77,500/- (*Rupees Four Crore Sixty Two Lakhs Seventy Seven Thousand Five Hundred Only*) payable by the Company by way of swap of shares:

| Sr. No. | Name of Seller | No. of Equity Shares held (Sale Shares) | Percentage |
|--------------|---------------------|--|---------------|
| 1. | Surbhit Mukesh Shah | 6,22,500 | 33.63 |
| 2. | Amit Mukesh Shah | 8,72,500 | 47.13 |
| 3. | Ami Amit Shah | 1,33,538 | 7.21 |
| 4. | Krima Surbhit Shah | 1,33,537 | 7.21 |
| 5. | Dhruvalkumar Patel | 89,025 | 4.81 |
| Total | | 18,51,100 | 100.00 |

- c) The consideration payable for the said acquisition shall be discharged by way of Issue and allotment of 46,27,750 Equity Shares of the Company having face value of ₹5/- each at a price of ₹ 10/- per Equity Share (“Subscription Shares”), aggregating to ₹ 4,62,77,500/- (Rupees Four Crore Sixty Two Lakhs Seventy Seven Thousand Five Hundred Only), on a preferential basis in accordance with SEBI (ICDR) Regulations and the Act;
- d) Subject to the terms of SEPA, the Acquirers agree to subscribe for, and the Company agrees to issue and allot to the Acquirers, Subscription Shares as per details mentioned below. In consideration for the allotment of the Subscription Shares, the Acquirers shall transfer Sale Shares, free from all encumbrances, credited as fully paid in accordance with SEBI (ICDR) Regulations and the Companies Act, 2013:

| Sr. No. | Name of Investor | No. of securities being issued at ₹ 10/- per share of the Target Company. | Type of securities being issues | Total Consideration against issue of shares by way of swap of shares at ₹ 25/- per share of Radiant. |
|--------------|---------------------|---|---------------------------------|--|
| 1 | Surbhit Mukesh Shah | 15,56,250 | Equity Shares | 6,22,500 |
| 2 | Amit Mukesh Shah | 21,81,250 | Equity Shares | 8,72,500 |
| 3 | Ami Amit Shah | 3,33,845 | Equity Shares | 1,33,538 |
| 4 | Krima Surbhit Shah | 3,33,843 | Equity Shares | 1,33,537 |
| 5 | Dhruvalkumar Patel | 2,22,562 | Equity Shares | 89,025 |
| Total | | 46,27,750 | | 18,51,100 |

- e) The Subscription Shares shall rank pari passu in all respects with all the other Equity Shares.
- f) The Company shall within 30 (thirty) days from the Share Subscription Closing Date or within the time period specified under Applicable Law, call a board meeting of a Target Company for reclassification of Dhruvalkumar Patel as a promoter shareholder along with the existing promoters.

3.2.4. The primary objective of the Acquirers for undertaking the Underlying Transaction and the Open Offer is to acquire substantial shares, voting rights and control over the Target Company.

3.2.5. The Acquirers intends to continue the existing line of business of the Target Company or may diversify its business activities in future with the prior approval of shareholders. However, depending on the requirements and expediency of the business situation and subject to the provisions of the Companies Act, 2013, Memorandum and Articles of Association of the Target Company and all applicable laws, rules and regulations, the Board of Directors of the Target Company will take appropriate business decisions from time to time in order to improve the performance of the Target Company.

3.2.6. Through the SEPA, the Acquirers proposes to take substantial acquisition of shares and consolidation of existing holding of the Promoter / Promoter Group in the Target Company. Proposed shareholding of Acquirers, after the acquisition of Subscription Shares under the Underlying Transaction shall be 57,05,552 Equity Shares representing 51.33% of the Expanded Share Capital and shareholding of Acquirers along with members of Promoters and promoter group of the Target Company shall be 71,17,233 Equity Shares representing 64.03% of the Expanded Share Capital of the Target Company. Further, the total post Open Offer shareholding of the Acquirers, assuming full acceptance in the Offer, will be 85,95,652 Equity Shares representing 77.33% of the Expanded Share Capital of the Target Company and shareholding of Acquirers along with members of Promoters and promoter group of the Target Company shall be 1,00,07,333 Equity Shares representing 90.03% of the Expanded Share Capital. Consequently, the Acquirer-1 and

Acquirer-2 shall cross the individual limit of 25% and since Acquirer-3 is to be classified as a joint promoter along with existing members of the promoters and promoter group of the Target Company, this Open Offer is being made by the Acquirers in compliance with Regulations 3(2) & 4 and other applicable provisions of SEBI (SAST) Regulations.

- 3.2.7. Acquirer-1 and Acquirer-2 are the current promoters of the Target Company and pursuant to the consummation of the Underlying Transaction contemplated in the SEPA, Acquirer -3 shall be classified as promoter of the Target Company along with the existing promoters of the Target Company, in accordance with the SEBI (LODR) Regulations.
- 3.2.8. The Acquirers and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act or under any of the Regulations made under the SEBI Act.
- 3.2.9. The Offer is not pursuant to any open market purchase or a global acquisition resulting in an indirect acquisition of the Equity Shares of the Target Company.
- 3.2.10. Apart from the consideration of swap of shares of Subscription Shares against Sale Shares, no other compensation, directly or indirectly, is payable to the Target Company or Radiant under SEPA or otherwise. The total consideration payable for the Underlying Transaction is through consideration other than cash i.e. by way of swap of shares.
- 3.2.11. As per Regulations 26(6) and 26(7) of SEBI (SAST) Regulations, the Board of the Target Company is required to constitute a committee of independent directors who would provide its written reasoned recommendation on the Offer to the Public Shareholders of the Target Company and such recommendations shall be published at least 2 (Two) Working Days before the commencement of the Tendering Period in the same newspaper where the DPS was published. A copy of the same shall be sent to SEBI, the Stock Exchanges and the Manager to the Offer and in case of a competing offers to the Managers to the Open Offer for every competing offer.

3.3. Details of the Proposed Offer

- 3.3.1. In accordance with regulation 13(4) of the SEBI (SAST) Regulations, the Acquirers have made a Detailed Public Statement within 5 (Five) Working Days from the date of PA. In accordance with regulation 14(3) of the SEBI (SAST) Regulations, the Detailed Public Statement was published in the following newspapers on March 24, 2026:

| Name of the Newspaper | Edition |
|------------------------------|----------------------|
| Financial Express (English) | All |
| Jansatta (Hindi) | All |
| Navshakti (Marathi) | Mumbai |
| Financial Express (Gujarati) | Ahmedabad / Vadodara |

- 3.3.2. Simultaneously, a copy of DPS was sent through the Manager to the Offer to: (i) SEBI, (ii) BSE and (iii) Target Company. A copy of the PA and DPS are also available on the website of SEBI at www.sebi.gov.in and on website of Manager to the Offer i.e., www.vivro.net.
- 3.3.3. The Acquirers are making this Open Offer to acquire the Offer Shares, representing 26% (*Twenty Six percent*) of the Expanded Share Capital of the Target Company at Offer Price, aggregating to a total consideration of Offer Size (*assuming full acceptance*) payable in cash, subject to the terms and conditions mentioned in PA, the DPS and this DLOF and in accordance with the applicable provisions of the SEBI (SAST) Regulations.

- 3.3.4. There are no person acting in concert with the Acquirers for the purpose of this Open Offer. While persons may be deemed to be acting in concert with the Acquirers in terms of Regulation 2(1)(q)(2) of the SEBI (SAST) Regulations, however, such deemed PACs are not acting in concert with the Acquirers for the purposes of this Open Offer, within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.
- 3.3.5. The Public Shareholders who tender their Equity Shares in this Open Offer shall ensure that the Equity Shares are clear from all liens, charges and encumbrances. The Offer Shares will be acquired, subject to such Offer Shares being validly tendered in this Open Offer, together with all the rights attached thereto, including all the rights to dividends, bonuses and right offers declared thereof and in accordance with the terms and conditions set forth in the PA, DPS and this LOF, and the tendering Public Shareholders shall have obtained all necessary consents required by them to tender the Offer Shares.
- 3.3.6. All Public Shareholders (including resident or non-resident shareholders) must obtain all requisite approvals required, if any, to tender the Offer Shares, in the Offer and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirers reserve the right to reject such Equity Shares tendered in this Offer. Further, if the Public Shareholders who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the Equity Shares acquired by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares held by them, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirers reserve the right to reject such Offer Shares.
- 3.3.7. This Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations.
- 3.3.8. This is not a competing offer in terms of Regulation 20 of SEBI (SAST) Regulations and there has been no competing offer as on the date of this DLOF.
- 3.3.9. The Acquirers have not acquired any Equity Shares of the Target Company from the date of the PA up to the date of this DLOF.
- 3.3.10. As on the date of this DLOF, there are no outstanding partly paid-up shares in the Target Company. There is no differential pricing in the Offer.
- 3.3.11. As per Regulation 38 of the SEBI (LODR) Regulations read with Rules 19(2) and 19A of the Securities Contracts (Regulation) Rules, 1957, as amended (“**SCRR**”), the Target Company is required to maintain at least 25.00% (*Twenty Five Percent*) public shareholding as determined in accordance with SCRR, on a continuous basis for listing. Pursuant to completion of this Open Offer and the Underlying Transaction, the public shareholding in the Target Company will fall below the minimum public shareholding (“**MPS**”) requirement as per Rule 19A of SCRR read with SEBI (LODR) Regulations. If the MPS falls below 25% (*Twenty Five Percent*) of the Expanded Share Capital, the Acquirers will comply with provisions of Regulation 7(4) of the SEBI (SAST) Regulations to maintain the MPS in accordance with the SCRR and the SEBI (LODR) Regulations.
- 3.3.12. The Acquirers intend to retain the listing status of the Target Company and no delisting offer is proposed to be made.
- 3.3.13. The Acquirers shall not be eligible to make a voluntary delisting offer under the SEBI (Delisting of Equity Shares) Regulations, 2021, unless a period of 12 (Twelve) months have elapsed from the date of completion of the Offer Period as per regulation 7(5) of SEBI (SAST) Regulations.
- 3.3.14. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirers have appointed Vivro Financial

Services Private Limited as the Manager to the Offer.

- 3.3.15. As on the date of this DLOF, the Manager to the Offer, does not hold any Equity Shares in the Target Company, further, the Manager to the Offer is not related to the Acquirers and the Target Company in any manner whatsoever. The Manager to the Offer further declares and undertakes that it will not deal on its own account in the Equity Shares of the Target Company during the Offer Period.
- 3.3.16. There are no directions subsisting or proceedings pending or any statutory approval pending against the Manager to the Offer under the SEBI Act and regulations made there under, also by any other regulator. Further, there are no penalties levied by SEBI, RBI or Stock Exchanges against the Manager to the Offer.
- 3.4. **Object of the Acquisition/Offer**
- 3.4.1. The primary objective of the Acquirers for undertaking the Underlying Transaction and the Open Offer is to acquire substantial shares, voting rights and control over the Target Company.
- 3.4.2. Through the SEPA, the Acquirers proposes to take substantial acquisition of shares and consolidation of existing holding of the Promoter / Promoter Group in the Target Company. Proposed shareholding of Acquirers, after the acquisition of Subscription Shares under the Underlying Transaction shall be 57,05,552 Equity Shares representing 51.33% of the Expanded Share Capital and shareholding of Acquirers along with members of Promoters and promoter group of the Target Company shall be 71,17,233 Equity Shares representing 64.03% of the Expanded Share Capital of the Target Company. Further, the total post Open Offer shareholding of the Acquirers, assuming full acceptance in the Offer, will be 85,95,652 Equity Shares representing 77.33% of the Expanded Share Capital of the Target Company and shareholding of Acquirers along with members of Promoters and promoter group of the Target Company shall be 1,00,07,333 Equity Shares representing 90.03% of the Expanded Share Capital. Consequently, the Acquirer-1 and Acquirer-2 shall cross the individual limit of 25% and since Acquirer-3 is to be classified as a joint promoter along with existing members of the promoters and promoter group of the Target Company, this Open Offer is being made by the Acquirers in compliance with Regulations 3(2) & 4 and other applicable provisions of SEBI (SAST) Regulations.
- 3.4.3. Further, the Acquirers does not have any plans to make major change to the existing line of business of the Target Company except in the ordinary course of business. However, depending on the requirements and expediency of the business situation and subject to the provisions of the Companies Act, 2013, Memorandum and Articles of Association of the Target Company and all applicable laws, rules and regulations, the Board of Directors of the Target Company will take appropriate business decisions from time to time in order to improve the performance of the Target Company.
- 3.4.4. The Acquirers have not formulated any proposal as on the date of this DLOF which may have an adverse material impact on the employees of the Target Company and the locations of its places of business.

4. BACKGROUND OF THE ACQUIRERS

4.1. Surbhit Mukesh Shah (“Acquirer-1”)

4.1.1. Surbhit Mukesh Shah is son of Mukesh Jamnadas Shah and is an individual resident of India, aged 42 years and residing at 3/B, Kunj Co. Op. Society, Alkapuri, Vadodara – 390020, Gujarat, India. Email ID: surbhit@rekvina.com. He holds the qualification of Bachelor of Business Administration from Gujrat university and has more than 15 years of experience in pharmaceuticals industry.

4.1.2. Acquirer-1 is one of the promoters of the Target Company and holds 9,17,607 Equity Shares representing 15.22% of the Equity Share Capital (*as defined below*) of the Target Company.

4.1.3. Acquirer -1 holds the position of Executive Director (DIN: 01993300) and Chief Financial Officer on the board of the Target Company.

4.1.4. Acquirer -1 neither holds directorship in any listed company nor is a whole-time director in any other company.

4.1.5. The net worth of the Acquirer-1 as on February 28, 2026 is ₹ 56,93,09,231.10 (*Rupees Fifty Six Crore Ninety Three Lakh Nine Thousand Two Hundred Thirty One and Paise Ten Only*) as certified vide certificate bearing unique document identification no. (“UDIN”) - 26197091EOTAJD8284 dated March 16, 2026 issued by by CA Divya Zalani, (Membership No. 197091), proprietor of Divya Zalani & Associates, Chartered Accountants (FRN: 153947W) having its office at 807, Supremus II, Bs. R K Plaza, Nr. New Court Diwalipura, Vadodara – 390007, Gujarat. Email ID: cadivyaandassociates@gmail.com

4.2. Amit Mukesh Shah (“Acquirer -2”)

4.2.1. Amit Mukesh Shah is son of Mukesh Jamndas Shah and is an individual resident of India, aged 43 years and residing at Plot No. 3/A, Kunj Co. Op. HSL, Alkapuri, Vadodara – 390007, Gujarat, India . Email ID: amit@rekvina.com. He holds the qualification of Bachelor of Business Administration (BBA) from International Management institute, Brussels and has an experience of more than 15 years in the pharmaceutical industry.

4.2.2. Acquirer -2 is one of the promoters of the Target Company and holds 8,27,883 Equity Shares representing 13.73% of the Equity Share Capital (*as defined below*) of the Target Company.

4.2.3. Acquirer -2 holds the position of Managing Director (DIN: 01993211) on the board of the Target Company.

4.2.4. Acquirer -2 neither holds directorship in any listed company nor is a whole-time director in any other company.

4.2.5. The net worth of the Acquirer-2 as on February 28, 2026 is ₹ 46,16,41,790.67 (*Rupees Forty Six Crore Sixteen Lakh Forty One Thousand Seven Hundred Ninety and paise Sixty Seven Only*) as certified vide certificate bearing UDIN: 26197091RJWYJY1161 dated March 16, 2026 issued by CA Divya Zalani, (Membership No. 197091) proprietor of Divya Zalani & Associates, Chartered Accountants (FRN: 153947W) having its office at 807, Supremus II, Bs. R K Plaza, Nr. New Court Diwalipura, Vadodara – 390007, Gujarat. Email ID: cadivyaandassociates@gmail.com

4.3. Dhruvalkumar Patel (“Acquirer -3”)

- 4.3.1. Dhruvalkumar Patel is son of Jaynatilal Patel and is an individual resident of India, aged 41 years and residing at 80 Antica Greenwoods, Sevasi Ankodiya road, Khanpur, PO: Ampad, Vadodara - 391101, Gujrat . Email ID: dhruvalpatel1@gmail.com. He holds the qualification of Masters of Business Administration in Finance from Gujarat University and a Bachelor of Pharmacy from Gujarat University and has an experience of more than 15 years in the pharmaceutical industry.
- 4.3.2. Acquirer-3 does not hold any Equity Shares of the Target Company as on the date of this DPS.
- 4.3.3. Acquirer-3 does not hold any position on the board of the Target Company.
- 4.3.4. Acquirer -3 holds DIN: 00448083 and does not hold any directorship in any listed company nor is a whole-time director in any company.
- 4.3.5. The net worth of the Acquirer-3 as on February 16, 2026, is ₹ 17,07,48,405/- (*Rupees Seventeen Crore Seven Lakhs Forty Eight Thousand Four Hundred Five Only*) as certified vide certificate bearing UDIN: 26157588HPQKWC3673 dated March 16, 2026, issued by CA Rachit Shah, (Membership No. 157588) designated partner of JAYAM & Associates LLP, Chartered Accountants (FRN: 130968W) having its office at 1001, Signet Hub, 10th, Floor, Akshar Chowk, Old Padra Road, Vadodara-390012, Gujarat. Email ID: info.jkjain@gmail.com.

4.4. Other common information of the Acquirers

- 4.4.1. The Acquirers are not part of any group.
- 4.4.2. Acquirers have not acquired any Equity Shares of the Target Company between the date of PA i.e., March 16, 2026 and the date of this DLOF.
- 4.4.3. Acquirer-1 and Acquirer-2 are the promoters of the Target Company and are interested to the extent of their shareholding / voting rights in the Target Company and by virtue of being a Directors in the Target Company. Further, Acquirers are interested to the extent of the Underlying Transaction that has triggered this Open Offer.
- 4.4.4. Pursuant to consummation of SEPA, Acquirer-3 will acquire joint control along with existing members of promoters and promoter group including Acquirer-1 and Acquirer-2, and will be reclassified as “promoter” along with existing members of promoters and promoter group of the Target Company.
- 4.4.5. The Acquirers have undertaken that they will not sell the Equity Shares of the Target Company, if any, held by them during the Offer Period in terms of Regulation 25(4) of the SEBI (SAST) Regulations.
- 4.4.6. The relationship between the Acquirers and directorship of the Acquirers on the board of the Target Company are as follows:

| Name of Acquirers | Relationship between Acquirers | Association with Target Company | Shareholding in TC | |
|---------------------|--------------------------------|---------------------------------|--------------------|--------|
| | | | No. of Shares | % |
| Surbhit Mukesh Shah | Brother of Amit Mukesh Shah | Promoter & Director | 9,17,607 | 15.22% |
| Amit Mukesh Shah | Brother of Surbhit Mukesh Shah | Promoter & Managing Director | 8,27,883 | 13.73% |
| Dhruvalkumar Patel | Nil | Nil | Nil | 0.00% |

- 4.4.7. The Acquirers have undertaken that if it acquires any Equity Shares of the Target Company during the Offer Period, they shall disclose such acquisition to the Stock Exchange where the Equity Shares of the Target Company are listed and to the Target Company within 24 hours of such acquisition in compliance with regulation 18(6) of the SEBI (SAST) Regulations. Further, it has also undertaken that it will not acquire any Equity Shares of the Target Company during the period between 3 (Three) Working Days prior to the commencement of the Tendering Period and until the closure of the Tendering Period as per regulation 18(6) of the SEBI (SAST) Regulations.
- 4.4.8. As on the date of this DLOF, the Acquirers are not prohibited by SEBI, from dealing in securities, in terms of directions issued by SEBI under Section 11B of the SEBI Act or any other regulations made under the SEBI Act.
- 4.4.9. As on the date of this DLOF, the Acquirers are not categorized as a wilful defaulter by any bank or financial institution or consortium thereof, in accordance with the guidelines on wilful defaulters issued by the RBI, in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations.
- 4.4.10. As on the date of this DLOF, the Acquirers are not categorized / declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018), in terms of Regulation 2(1)(ja) of the SEBI (SAST) Regulations.
- 4.4.11. There are no directions subsisting or proceedings pending or any statutory approval pending against the Acquirers under SEBI Act, 1992 and regulations made there under, also by any other regulator. Further, there are no penalties levied by SEBI, RBI or Stock Exchanges against the Acquirers.
- 4.4.12. There are no other person acting in concert with the Acquirers for the purpose of this Open Offer. While persons may be deemed to be acting in concert with the Acquirers in terms of Regulation 2(1)(q)(2) of the SEBI (SAST) Regulations (“Deemed PACs”), however, such Deemed PACs are not acting in concert with the Acquirers for the purposes of this Open Offer.

5. BACKGROUND OF THE TARGET COMPANY

(Information relating to the Target Company mentioned under this section has been sourced from the Target Company and/or information published by the Target Company and/or publicly available sources)

- 5.1. The Target Company was incorporated as a private company on November 01, 1988, as “Rekvina Laboratories Private Limited” under the Companies Act, 1956, pursuant to a certificate of incorporation issued by the Registrar of Companies, Gujarat. Subsequently, the name of the Target Company was changed to “Vinrek Laboratories Private Limited” pursuant a fresh certificate of incorporation dated August 18, 1989 issued by the Registrar of Companies, Gujarat. Subsequently, the name of the Target Company was changed to “Vinrek Laboratories Limited” consequent to the conversion of Company from private limited company to public limited company and a fresh certificate of incorporation dated May 5, 1992 issued by the Registrar of Companies, Gujarat. Subsequently, the name of the Target Company was changed to “Rekvina Laboratories Limited” pursuant a fresh certificate of incorporation dated June 22, 1994 issued by the Registrar of Companies, Gujarat.
- 5.2. There has been no change in the name of the Target Company in the last 3 (Three) years. The CIN of the Target Company is L24231GJ1988PLC011458.
- 5.3. The registered office of the Target Company is situated at 36, Sampatrao Colony, Next to Royal Hotel, Alkapuri, Vadodara - 390007, Gujarat, India. Tel. No.: 0265-2362966, 2362319; Email id. info@rekvinalaboratories.com Website: www.rekvinalaboratories.in.

- 5.4. The Target Company is engaged in the business of trading and marketing of pharmaceuticals products.
- 5.5. The Equity Shares of the Target Company are listed on BSE Limited (“BSE”) (Security Symbol: VINRKL B, Security Code: 526075). The ISIN of the Equity Shares of the Target Company is INE092O01028.
- 5.6. The authorized share capital of the Target Company is ₹ 3,50,00,000/- (*Rupees Three Crore Fifty Lakh Only*) comprising of 70,00,000 (*Seventy Lakh*) Equity Shares of face value of ₹ 5/- each. The paid-up equity share capital of the Target Company is ₹ 3,01,40,000/- (*Rupees Three Crore One Lakh Forty Thousand Only*) (“**Equity Share Capital**”) comprising of 60,28,000 (*Sixty Lakh Twenty Eight Thousand*) Equity Shares of face value of ₹ 5/- each.
- 5.7. As per the shareholding pattern filed by the Target Company with the Stock Exchange for the quarter ended on December 31, 2025, the Target Company has disclosed that: (i) there are no partly paid-up Equity Shares; (ii) it has not issued any convertible securities; (iii) it has not issued any warrants; (iv) there are no locked in Equity Shares of the Target Company; and (v) there are no Equity Shares by promoters which are pledged or otherwise encumbered.
- 5.8. The share capital structure of the Target Company as on the date of DLOF is as follows:

| Paid-up Equity Shares of the TC | No. of Equity Shares/ voting rights | % of Equity Shares/ voting rights |
|---|--|--|
| Fully paid-up Equity Shares of face value of ₹ 10/- | 60,28,000 | 100.00 |
| Partly paid-up Equity Shares | Nil | Nil |
| Total paid-up Equity Shares | 60,28,000 | 100.00 |
| Total voting rights in Target Company | 60,28,000 | 100.00 |

- 5.9. The Expanded Share Capital of the Target Company is as follows:

| Particulars | No. of Equity Shares | % of Fully Diluted Equity Share Capital* |
|---|-----------------------------|---|
| Fully paid-up Equity Shares as on date | 60,28,000 | 54.23 |
| Subscription Shares proposed to be allotted in terms of SEPA by way of Preferential Issue | 46,27,750 | 41.63 |
| Equity Shares to be allotted in terms of Share subscription agreement dated March 16, 2026 by way of Preferential Issue | 4,60,000 | 4.14 |
| Expanded Share Capital | 1,11,15,750 | 100.00% |

- 5.10. There are no outstanding shares of the Target Company that have been issued but are not listed on the Stock Exchange.
- 5.11. The trading of Equity Shares is currently not suspended on the Stock Exchange. However, the Equity Shares of the Target Company were suspended for trading from October 26, 2021 to January 12, 2026 vide BSE notice dated October 11, 2021. Subsequently, the suspension in trading of Equity Shares of the Target Company was revoked from and with effect from January 7, 2026 vide BSE notice dated December 30, 2025. The Equity Shares have not been delisted from any stock exchange in India.
- 5.12. The Target Company has complied with the listing requirements and no pending penal/punitive actions by the Stock Exchange.

5.13. There have been no mergers/demergers/spin-offs involving the Target Company during the last 3 (three) years.

5.14. The composition of the Board of Directors of the Target Company are as below:

| S. No. | Name | DIN | Date of appointment | Designation |
|--------|---------------------|----------|---------------------|--|
| 1. | Amit Mukesh Shah | 01993211 | August 1, 2000 | Managing director |
| 2. | Surbhit Mukesh Shah | 01993300 | September 27, 2024 | Executive Director & CFO |
| 3. | Ila Rajendra Pathak | 11119325 | September 2, 2024 | Non-Executive Non-Independent Director |
| 4. | Jay Chintan Patel | 10147916 | January 29, 2026 | Independent Director |
| 5. | Prateek Jain | 08611660 | October 6, 2025 | Independent Director |

5.15. As of the date of this DLOF, Acquirer-1 and Acquirer-2 are on the Board of the Target Company.

5.16. Target Company is not a wilful defaulter and fugitive economic offender in terms of Regulation 2(1)(ze) and 2(1)(ja) of the SEBI (SAST) Regulations.

5.17. The financial information of the Target Company as of and for the financial years ended on March 31, 2025; March 31, 2024 and March 31, 2023 as per the audited financial statements and as at and for the nine months period ended December 31, 2025, as per the unaudited limited reviewed financials, is as set out below:

(Amount in Lakhs, except provided otherwise)

| Particulars | Nine months ended December 31, 2025 (limited reviewed) | Financial year ended March 31, 2025 (Audited) | Financial year ended March 31, 2024 (Audited) | Financial year ended March 31, 2023 (Audited) |
|---|--|---|---|---|
| Profit and Loss Statement | | | | |
| Revenue from operations | 54.18 | - | - | - |
| Other Income | - | - | - | 0.38 |
| Total Income | 54.18 | - | - | 0.38 |
| Total expenses excluding interest, depreciation, and tax | 73.60 | 13.71 | 1.64 | 0.41 |
| Profit / (Loss) before Depreciation, Interest, Tax and Exceptional Items | (19.42) | (13.71) | (1.64) | (0.03) |
| Depreciation and amortization expense | - | - | - | - |
| Finance costs | - | - | - | 0.04 |
| Profit/(Loss) before Tax and Exceptional Items | (19.42) | (13.71) | (1.64) | (0.07) |
| Exceptional Items | - | - | - | - |
| Profit/(Loss) before Tax | (19.42) | (13.71) | (1.64) | (0.07) |
| Tax Expenses (Net) (Income Tax & Deferred Tax) | - | - | - | - |
| Profit/(Loss) after Tax | (19.42) | (13.71) | (1.64) | (0.07) |
| Balance Sheet | | | | |
| Sources of Funds | | | | |
| Paid up share capital | N.A. | 301.40 | 301.40 | 301.40 |

| Particulars | Nine months ended December 31, 2025 (limited reviewed) | Financial year ended March 31, 2025 (Audited) | Financial year ended March 31, 2024 (Audited) | Financial year ended March 31, 2023 (Audited) |
|---|---|--|--|--|
| Reserves and surplus/Other Equity (excluding revaluation reserve) | N.A. | (334.62) | (320.92) | (300.08) |
| Net Worth⁽¹⁾ | N.A. | (33.22) | (19.52) | 1.32 |
| Non-controlling interest/ Minority interest | N.A. | - | - | - |
| Secured Loans | N.A. | - | - | - |
| Unsecured Loans | N.A. | 24.69 | 3.95 | - |
| Trade Payables | N.A. | 10.71 | 11.43 | 10.56 |
| Provisions | N.A. | - | - | 0.15 |
| Other Liabilities | N.A. | 1.07 | 5.09 | 8.14 |
| Total | N.A. | 3.25 | 0.95 | 20.17 |
| Uses of funds | | | | |
| Net Fixed assets ⁽²⁾ | N.A. | - | - | 14.61 |
| Investments | N.A. | - | - | 4.58 |
| Other Non-current Assets ⁽³⁾ | N.A. | - | - | - |
| Assets held for sale | N.A. | - | - | - |
| Current assets | N.A. | 3.25 | 0.95 | 0.98 |
| Total | N.A. | 3.25 | 0.95 | 20.17 |
| Other Financial Data | | | | |
| Dividend (%) (% of face value) | - | - | - | - |
| Basic Earnings Per Share | (0.32) | (0.23) | (0.03) | (0.001) |
| Diluted Earnings Per Share | (0.32) | (0.23) | (0.03) | (0.001) |
| Return on Net worth (%)⁽⁴⁾ | N.A. | (41.27) | (8.40) | (5.66) |
| Book value Per Share⁽⁵⁾ | N.A. | (0.55) | (1.20) | (0.02) |

Notes:

1. Net worth excludes capital reserve, capital reserve on consolidation and other comprehensive income.
2. Net fixed assets include property, plant and equipment, capital work-in-progress, other intangible assets
3. Other non-current assets shall mean total non-current assets less net fixed assets and non-current investments.
4. Return on net worth is calculated as profit after tax for the year/ closing net worth for the year.
5. Book Value per share is calculated as closing net worth/ number of equity shares outstanding at the end of the year.

The financial information for the nine months ended December 31, 2025 has been extracted from the limited review report filed with the Stock Exchange on August 14, 2025 and the financial information for the financial years ended March 31, 2025, March 31, 2024 and March 31, 2023 has been extracted from Annual Reports of the respective financial years and as available on website of Stock Exchanges at www.bseindia.com.

5.18. As on the date of this DLOF, shareholding in the Target Company before and after the Offer (*assuming full acceptance in the Offer*) is given in the table below:

| Shareholders' Category | Shareholding & voting rights prior to the agreement/ acquisition and offer | | Shares /voting rights agreed to be acquired which triggered off the Regulations ⁽³⁾ | | Shares/voting rights to be acquired in Open Offer (Assuming full acceptances) | | Shareholding / voting rights after the acquisition and Offer | |
|--|--|------------------|--|------------------|---|------------------|--|------------------|
| | (A) | | (B) | | (C) | | (A)+(B)+(C)=(D) | |
| | No. | % ⁽¹⁾ | No. | % ⁽²⁾ | No. | % ⁽²⁾ | No. | % ⁽²⁾ |
| 1. Promoter and Promoter Group | | | | | | | | |
| (a) Parties to Agreement, if any | | | | | | | | |
| Surbhit Mukesh Shah (<i>Acquirer – 1</i>) | 9,17,607 | 15.22 | 15,56,250 | 14.00 | 12,70,000 | 11.43 | 37,43,857 | 33.68 |
| Amit Mukesh Shah (<i>Acquirer – 2</i>) | 8,27,883 | 13.73 | 21,81,250 | 19.62 | 7,30,000 | 6.57 | 37,39,133 | 33.64 |
| Ami Amit Shah ⁽⁴⁾ | - | - | 3,33,845 | 3.00 | - | - | | |
| Krima Surbhit Shah ⁽⁴⁾ | - | - | 3,33,843 | 3.00 | - | - | | |
| (b) Promoters and Promoters Group other than (a) above | - | - | - | - | - | - | - | - |
| Mukesh Jamnadas Shah | 7,43,993 | 12.34 | - | - | - | - | - | - |
| Total - 1 (a+b) | 24,89,483 | 41.30 | 44,05,188 | 39.63 | 20,00,000 | 17.99 | Nil | Nil |
| 2. Acquirer | | | | | | | | |
| (a) Dhruvalkumar Patel ⁽⁵⁾ (<i>Acquirer-3</i>) | Nil | Nil | 2,22,562 | 2.00 | 8,90,100 | 8.01 | 11,12,662 | 10.01 |
| Total - 2 | Nil | Nil | 2,22,562 | 2.00 | 8,90,100 | 8.01 | 11,12,662 | 10.01 |
| Total Promoter and Promoter Group (1+2) | 24,89,483 | 41.30 | 46,27,750 | 41.63 | 28,90,100 | 26.00 | 85,95,652 | 77.33 |
| 3. Parties to agreement other than (1) & (2) | - | - | - | - | - | - | - | - |
| 4. Public (other than parties to agreement, Acquirer) | | | | | | | | |
| a) FIs/MFs/FIIs/Banks, SFIs, FPI | - | - | - | - | | | | |
| b) Others | 35,38,517 | 58.70 | 4,60,000 ⁽⁶⁾ | 4.14 | | | | |
| Total (4) (a + b) | 35,38,517 | 58.70 | 4,60,000 | 4.14 | | | 1,11,15,750 | 100.00 |
| Total No. of Shareholders in Public category (except the Acquirer and Promoter Group) ⁽¹⁾ | 498 | | | | | | | |
| GRAND TOTAL (1 + 2 + 3 + 4) | 60,28,000 | 100.00 | 50,87,750 | 35.63 | 28,90,100 | 26.00 | 1,11,15,750 | 100.00 |

Notes:

1. Calculated basis total number of Equity Shares as on the date of DLOF.

2. Calculated on the basis of the Expanded Share Capital of the Target Company, being equity share capital on a fully diluted basis as of the 10th (tenth) Working Day from the closure of the tendering period of the Open Offer.
3. The board of directors of the Target Company at its meeting held on March 16, 2025 resolved to issue and allot 46,27,750 (Forty Six lakhs Twenty Seven Thousand Seven Hundred Fifty) Equity Shares for consideration other than cash i.e by way of swap of shares, by way of a preferential issue on a private placement basis to the following allottees in accordance with the provisions of the Companies Act, 2013 and the rules framed thereunder and Chapter V of the SEBI (ICDR) Regulations and any other applicable law for the time being in force:

| Sr. No. | Name of Investor | No. of securities being issued at ₹ 10/- per share of the Target Company. | Type of securities being issues | Total Consideration against issue of shares by way of swap of shares at ₹ 25/- per share of Radiant. |
|--------------|---------------------|---|---------------------------------|--|
| 1 | Surbhit Mukesh Shah | 15,56,250 | Equity Shares | 6,22,500* |
| 2 | Amit Mukesh Shah | 21,81,250 | Equity Shares | 8,72,500 |
| 3 | Ami Amit Shah | 3,33,845 | Equity Shares | 1,33,538 |
| 4 | Krima Surbhit Shah | 3,33,843 | Equity Shares | 1,33,537 |
| 5 | Dhruvalkumar Patel | 2,22,562 | Equity Shares | 89,025 |
| Total | | 46,27,750 | | 18,51,100 |

*Including 1 share each held by Ujaas Patel and Kishan Patel on behalf of Surbhit Mukesh Shah to comply with section 3(1)(a) of the Companies Act, 2013.

4. Krima Surbhit Shah and Ami Amit Shah are spouse of promoters namely Surbhit Mukesh Shah and Amit Mukesh Shah, respectively, i.e. immediate relatives of promoters.
5. Dhruvalkumar Patel (Acquirer-3) belongs to a public category and by virtue of being a shareholder in Radiant, 2,22,562 Equity Shares of the Target Company is to be allotted to him by way of swap of shares. Further, Acquirer-3 would be classified as a joint promoter of the Target Company along with existing members of the promoters and promoter group of the Target Company.
6. In addition to the above, the board of directors of the Target Company at its meeting held on March 16, 2025 resolved to issue and allot 4,60,000 Equity Shares, by way of Preferential Issue on a Private Placement Basis for cash consideration to non-promoter category i.e to the following allottees:

| Sr. No. | Name of Shareholder | No. of Equity Shares | % of Expanded Share Capital |
|--------------|-----------------------------|----------------------|-----------------------------|
| 1 | Amitkumar Arunkumar Rao | 4,00,000 | 3.60 |
| 2 | Amitkumar Arunkumar Rao HUF | 60,000 | 0.54 |
| Total | | 4,60,000 | 4.14 |

- 5.19. As on the date of this DLOF, the Target Company, its Promoters and Directors are not categorized as a wilful defaulter by any bank or financial institution or consortium thereof, in accordance with the guidelines on wilful defaulters issued by the RBI, in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations.
- 5.20. As on the date of this DLOF, the Target Company, its Promoters and Directors are not categorized / declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018), in terms of Regulation 2(1)(ja) of the SEBI (SAST) Regulations.

6. OFFER PRICE AND FINANCIAL ARRANGEMENTS

6.1. Justification of Offer Price

6.1.1. The Equity Shares of the Target Company are listed on BSE Limited (Scrip ID: VINRKLB, Scrip Code: 526075). The ISIN of the Equity Shares of the Target Company is INE092O01028.

6.1.2. The trading turnover in the Equity Shares of the Target Company based on trading volume during the twelve calendar months prior to the month of PA (i.e. March 1, 2025, to February 28, 2026) is as given below:

| Stock Exchange | Total no. of Equity Shares traded during the twelve calendar months prior to the month of PA ("PA") | Total no. of listed Equity Shares ("B") | Traded turnover (% (A/B)) |
|----------------|---|---|---------------------------|
| BSE | 1,67,694* | 60,28,000 | 2.78% |

(Source: www.bseindia.com)

*The Equity Shares of the Target Company were suspended for trading from October 26, 2021 to January 12, 2026 vide BSE notice dated October 11, 2021. Subsequently, the suspension in trading of Equity Shares of the target Company was revoked from and with effect from January 7, 2026 vide BSE notice dated December 30, 2025. Further, the Equity Shares of the Target Company were actually traded from January 13, 2026 onwards and accordingly the total no. of Equity Shares traded during the twelve calendar months prior to the month of PA is from January 13, 2026 to February 28, 2026.

6.1.3. Based on the above information, the Equity Shares of the Target Company are infrequently traded on BSE, within the meaning of explanation provided in Regulation 2(1)(j) of the SEBI (SAST) Regulations.

6.1.4. The Offer Price of ₹ 10/- (Rupees Ten Only) per Equity Share is justified in terms of Regulations 8 of the SEBI (SAST) Regulations, being the highest of the following:

| S. No. | Particulars | Price (in ₹ per Equity Share) |
|--------|---|-------------------------------|
| A | The highest negotiated price per share of the Target Company for any acquisition under the agreement attracting the obligation to make a Public Announcement of an Open Offer; | 10/- |
| B | The volume-weighted average price paid or payable for acquisitions, whether by the Acquirer or by any person acting in concert with him, during the fifty-two weeks immediately preceding the date of the Public Announcement; | Not Applicable |
| C | The highest price paid or payable for any acquisition, whether by the Acquirer or by any person acting in concert with him, during the twenty-six weeks immediately preceding the date of the Public Announcement; | Not Applicable |
| D | The volume-weighted average market price of such shares for a period of sixty trading days immediately preceding the date of the public announcement as traded on the stock exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period, provided such shares are frequently traded; | Not Applicable |
| E | Where the shares are not frequently traded, the price determined by the Acquirer and the Manager to the Open Offer taking into account valuation parameters including, book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of such companies; | 10/-(¹) |

| S. No. | Particulars | Price (in ₹ per Equity Share) |
|--------|--|----------------------------------|
| F | the per share value computed under sub-regulation (5), if applicable | Not Applicable ⁽²⁾ |

- (1) Based on a valuation report and Share Swap Ratio Report issued by CS. Devang S. Thakar, Registered Valuer (SFA) (Reg. No.: IBBI/RV/03/2022/14881) dated March 16, 2026.
- (2) Not Applicable since the acquisition is not an indirect acquisition.

- 6.1.5. The fair value of Equity Shares of the Target Company is ₹10/- per Equity Share (*Rupees Ten Only*) as certified vide valuation report dated March 16, 2026 issued by CS Devang Thakar, Registered valuer (SFA) (Membership No. IBBI/RV/03/2022/14881) having its office at B-11, Sardar Patel Soc., Nehru Road, Vile Parle East, Mumbai – 400057, Maharashtra. Email ID: devang@devangthakar.in / info@devangthakar.in.
- 6.1.6. Based on the above, the fair value of Equity Shares of the Target Company as per SEBI (SAST) Regulations is ₹10/- per Equity Share (*Rupees Ten Only*) as certified vide certificate bearing UDIN: 26197091QJNWJN3450 dated March 16, 2026 issued by CA Divya Zalani, (Membership No. 197091) proprietor of Divya Zalani & Associates, Chartered Accountants (FRN: 153947W) having its office at 807, Supremus II, Bs. R K Plaza, Nr. New Court Diwalipura, Vadodara – 390007, Gujarat. Email ID: cadivyaandassociates@gmail.com.
- 6.1.7. In view of the parameters considered and presented in the aforesaid table, the minimum offer price per Equity Share under Regulation 8 of the SEBI (SAST) Regulations is the highest of item numbers A to F above i.e., ₹ 10/- (Rupees Ten Only) per Equity Share. Accordingly, the Offer Price of ₹ 10/- (Rupees Ten Only) is justified in terms of the SEBI (SAST) Regulations.
- 6.1.8. Since the date of the PA and as on the date of this DPS, there have been no corporate actions in the Target Company warranting adjustment of relevant price parameters under Regulation 8(9) of the SEBI (SAST) Regulations. The Offer Price may be adjusted in the event of any corporate actions like bonus, rights issues, stock split, consolidation, etc. where the record date for effecting such corporate actions falls prior to 3 (Three) Working Days before the commencement of the Tendering Period of the Offer, in accordance with Regulation 8(9) of the SEBI (SAST) Regulations.
- 6.1.9. In the event of further acquisition of Equity Shares of the Target Company by the Acquirers during the Offer period, whether by subscription or purchase, at a price higher than the Offer Price, then the Offer Price will be revised upwards to be equal to or more than the highest price paid for such acquisition in terms of Regulation 8(8) of the SEBI (SAST) Regulations. However, Acquirers shall not acquire any Equity Shares of the Target Company after the 3rd (third) Working Day prior to the commencement of the Tendering Period and until the expiry of the Tendering Period.
- 6.1.10. If the Acquirers acquires Equity Shares of the Target Company during the period of 26 (Twenty-Six) weeks after the Tendering Period at a price higher than the Offer Price, then the Acquirers shall pay the difference between the highest acquisition price and the Offer Price, to all Public Shareholders whose Equity Shares have been accepted in the Offer within 60 (Sixty) days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another open offer under the SEBI (SAST) Regulations, or pursuant to Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, or open market purchases made in the ordinary course on the Stock Exchanges, not being negotiated acquisition of Equity Shares of the Target Company in any form.
- 6.1.11. The Acquirers are permitted to revise the Offer Price upward at any time up to 1 (One) Working Day prior to the commencement of the Tendering Period of this Offer in accordance with Regulation 18(4) of the SEBI (SAST) Regulations. In the event of such upward revision in the Offer Price, the Acquirers shall make further deposits into

the Escrow Account, make a public announcement in the same newspapers where the original Detailed Public Statement has been published and simultaneously inform SEBI, BSE and Target Company at its registered office of such revision.

6.1.12. As on date, there is no revision in Offer Price or Offer Size. In case of any revision in the Offer Price or Offer Size, the Acquirers shall comply with Regulation 18 of SEBI (SAST) Regulations and all other applicable provisions of SEBI (SAST) Regulations which are required to be fulfilled for the said revision in the Offer Price or Offer Size.

6.2. Financial Arrangements:

6.2.1 The total fund requirement for implementation of the Open Offer (*assuming full acceptances*) i.e. for the acquisition of up to 28,90,100 (*Twenty Eight Lakh Ninety Thousand One Hundred*) Equity Shares from all the Public Shareholders of the Target Company at an Offer Price of ₹ 10/- (*Rupees Ten Only*) per Equity Share is ₹ 2,89,01,000 (*Rupees Two Crore Eighty Nine Lakhs One Thousand Only*) (“**Maximum Consideration**”).

6.2.2 In accordance with Regulation 17 of SEBI (SAST) Regulations, the Acquirers and Manager to the Offer have entered into an escrow agreement with ICICI Bank Limited (“**Escrow Agent**”) on March 17, 2026 (“**Escrow Agreement**”) and have opened an escrow account under the name and style of “Mr. Shah Surbhit Mukeshbhai RLL Open Offer Escrow Account” (“**Escrow Account**”) with the Escrow Agent. In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirers have deposited in cash an aggregate of ₹ 72,25,250/- (*Rupees Seventy Two Lakh Twenty Five Thousand Two Hundred Fifty Only*) in the Escrow Account which is 25 % of the Maximum Consideration payable in the Offer, assuming full acceptance. In terms of the Escrow Agreement, the Manager to the Offer has been authorized by the Acquirers to operate the Escrow Account in accordance with the SEBI (SAST) Regulations. The cash deposit has been confirmed by the Escrow Banker by way of a confirmation letter dated March 20, 2026.

6.2.3 The Acquirers have authorized the Manager to the Offer to operate and realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.

6.2.4 The Acquirers have confirmed that it has adequate financial resources to meet the obligations under the Open Offer and has made firm financial arrangements for fulfilling the payment obligations under this Open Offer in terms of Regulation 25(1) of the SEBI (SAST) Regulations and the Acquirers are able to implement this Open Offer.

6.2.5 After considering the aforementioned, CA Divya Zalani, (Membership No. 197091) proprietor of Divya Zalani & Associates, Chartered Accountants (FRN: 153947W) having its office at 807, Supremus II, Bs. R K Plaza, Nr. New Court Diwalipura, Vadodara – 390007, Gujarat. Email ID: cadivyaandassociates@gmail.com by their certificate dated March 18, 2026 bearing UDIN 26197091NGXGDP7440 have certified that the Acquirers have made firm financial arrangements to meet their financial obligations under the Open Offer.

6.2.6 Based on the above and in the light of the escrow arrangements, the Manager to the Offer is satisfied (a) about the adequacy of resources to meet the financial requirements for the Open Offer and the ability of the Acquirers to implement the Open Offer in accordance with the SEBI (SAST) Regulations, (b) that firm arrangements for payment through verifiable means have been put in place by the Acquirers to fulfill their obligations in relation to the Offer in accordance with the SEBI (SAST) Regulations.

6.2.7 In case of upward revision in the Offer Price and/ or the Offer Size, the corresponding increase to the escrow amount as mentioned above shall be made by the Acquirers to ensure compliance with Regulation 18(5) of the SEBI (SAST) Regulations.

7. TERMS AND CONDITIONS OF THE OFFER

7.1. Operational terms and conditions

- 7.1.1. The Open Offer is being made by the Acquirers to: (a) all the Public Shareholders, whose names appear in the register of the members of the Target Company as of the close of business on the Identified Date; (b) the beneficial owners of the Equity Shares whose names appear as beneficiaries on the records of the respective Depositories, as of the close of business on the Identified Date; and (c) those persons who acquire the Equity Shares any time prior to the Offer Closing Date but who are not the registered Public Shareholders, to acquire the Offer Shares, representing 26% (Twenty Six Percent) of the Expanded Share Capital of the Target Company, subject to the terms and conditions mentioned in the PA, DPS and the LOF.
- 7.1.2. The LOF along with Form of Acceptance will be sent to all Public Shareholders of the Target Company, whose names appear on the register of members of the Target Company and to the owner of the Equity Shares whose names appear as beneficiaries on the records of the respective Depositories at the close of business hours on the Identified Date being April 29, 2026 (“**Identified Date**”).
- 7.1.3. The Identified Date of this Offer is only for the purpose of determining the Public Shareholders as on such date to whom the LOF would be sent. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in this Open Offer.
- 7.1.4. The LOF shall be sent through electronic means to those Public Shareholder(s) who have registered their email ids with the depositories and also will be dispatched through physical mode by registered post / speed post / courier to those Public Shareholder(s) who have not registered their email ids and to those Public Shareholder(s) who hold Equity Shares in physical form. Further, on receipt of request from any Public Shareholder to receive a copy of LOF in physical format, the same shall be provided. In case of non-receipt of LOF and the acceptance form, please follow the procedure mentioned in Clause 8.15.
- 7.1.5. Accidental omission to dispatch the LOF to any Public Shareholder entitled to this Open Offer or non-receipt of the LOF by any Public Shareholder entitled to this Open Offer shall not invalidate the Open Offer in any manner whatsoever.
- 7.1.6. In terms of the indicative schedule of major activities, the Tendering Period for the Open Offer is expected to commence on Thursday, May 14, 2026 and close on Wednesday, May 27, 2026.
- 7.1.7. The Public Shareholders who tender their Equity Shares in this Open Offer shall ensure that they have good title on the Offer Shares. The Equity Shares tendered under this Open Offer shall be fully paid-up, free from all liens, charges, equitable interests and encumbrances and shall be tendered together with all rights attaching thereto, including all rights to dividends, bonuses and rights offers, if any, declared hereafter, and the tendering Public Shareholders shall have obtained all necessary consents for it to sell the Equity Shares on the foregoing basis.
- 7.1.8. This Open Offer is not conditional upon any minimum level of acceptance.
- 7.1.9. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
- 7.1.10. All the Equity Shares validly tendered under this Offer will be acquired by the Acquirers in accordance with the terms and conditions set forth in the PA, DPS and LOF.
- 7.1.11. In terms of Regulation 18(9) of SEBI (SAST) Regulations, the Public Shareholders who tender their Equity Shares in

acceptance of this Open Offer shall not be entitled to withdraw such acceptance during the Tendering Period or thereafter.

- 7.1.12. Copies of PA and DPS are available on the website of SEBI at www.sebi.gov.in and copies of DLOF and LOF will be available on the website of SEBI at www.sebi.gov.in.
- 7.1.13. The Acquirers reserves the right to revise the Offer Price and/or the number of Offer Shares upwards at any time prior to the commencement of 1 (One) Working Day prior to the commencement of the Tendering Period, in accordance with the SEBI (SAST) Regulations. In the event of such revision, in terms of Regulation 18(5) of the SEBI (SAST) Regulations, the Acquirers shall: (i) make a corresponding increase to the escrow amount, (ii) make a PA in the same newspapers in which the DPS was published, and (iii) simultaneously notify Stock Exchange, SEBI and the Target Company at its registered office. In case of any revision of the Offer Price, the Acquirers would pay such revised price for all the Equity Shares validly tendered at any time during the Open Offer and accepted under the Open Offer in accordance with the terms of the LOF.
- 7.1.14. The instructions, authorizations and provisions contained in the Form of Acceptance constitute part of the terms of the Open Offer. The Public Shareholders can write to the Registrar to the Offer/Manager to the Offer requesting for the LOF along with the Form of Acceptance. Alternatively, the LOF along with the Form of Acceptance will also be available at SEBI's website (www.sebi.gov.in), and the Public Shareholders can also apply by downloading such forms from the website.
- 7.1.15. Any Equity Shares that are subject matter of litigation or are held in abeyance due to pending court cases/ attachment orders/ restrictions from other statutory authorities wherein the Public Shareholder may be precluded from transferring the Equity Shares during the pendency of the said litigation, are liable to be rejected, if directions/orders are passed regarding the free transferability of such Equity Shares tendered under the Offer prior to the date of closure of the Tendering Period.
- 7.1.16. The Public Shareholders may tender their Equity Shares in the Offer at any time from the commencement of the Tendering Period but prior to the closure of the Tendering Period. The Acquirers have up to 10 (Ten) Working Days from the closure of the Tendering Period to pay the consideration to the Public Shareholders whose Equity Shares are accepted in the Open Offer.
- 7.1.17. All Public Shareholders, (registered or unregistered), who own Equity Shares and are able to tender such Equity Shares in this Offer at any time before the closure of the Tendering Period are eligible to participate in this Offer.
- 7.1.18. The PA, the DPS, the DLOF and the LOF will also be available on SEBI's website (www.sebi.gov.in). In case of non-receipt of the LOF, the Public Shareholders, including those who have acquired Equity Shares after the Identified Date, if they so desire, may download the LOF from SEBI's website.
- 7.1.19. The acceptance of this Offer by Public Shareholders must be absolute and unqualified. Any acceptance of this Offer which is conditional or incomplete in any respect will be rejected without assigning any reason whatsoever.
- 7.1.20. The acceptance of this Offer is entirely at the discretion of the Public Shareholders of the Target Company.
- 7.1.21. By accepting this Offer, the Public Shareholder(s) confirm that they are not persons acting in concert with the Acquirers or the Sellers for the purpose of this Offer.
- 7.1.22. None of the Acquirers, the Manager to the Offer or the Registrar to the Offer accept any responsibility for any loss of documents during transit and Public Shareholders are advised to adequately safeguard their interest in this regard.

- 7.1.23. The acceptance of Equity Shares tendered in the Offer will be made by the Acquirers in consultation with the Manager to the Offer.
- 7.1.24. The instructions, authorizations and provisions contained in the Form of Acceptance constitute part of the terms of the Offer.
- 7.2. **Locked in Equity Shares:** As on the date of this DLOF, there are no Equity Shares of the Target Company which are under Lock-in. However, the locked-in Equity Shares, if any, may be tendered in the Open Offer and transferred to the Acquirers subject to the continuation of the residual lock-in period in the hands of the Acquirers, as may be permitted under applicable law. The Manager to the Open Offer shall ensure that there shall be no discrimination in the acceptance of locked-in and non-locked-in Equity Shares.
- 7.3. **Eligibility for accepting the Offer.**
- 7.3.1. All the Public Shareholders, registered or unregistered, of the Target Company, except the Acquirers and members of the promoter group, owning Equity Shares at any time before the date of closure of the Offer, are eligible to participate in the Offer.
- 7.3.2. Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the LOF, may also participate in this Offer.
- 7.3.3. The acceptance of this Open Offer by Public Shareholders must be absolute and unqualified. Any acceptance of this Open Offer which is conditional or incomplete in any respect will be rejected without assigning any reasons whatsoever.
- 7.3.4. The acceptance of the Offer made by the Acquirers is entirely at the discretion of the Public Shareholders of the Target Company.
- 7.3.5. The acceptance of Equity Shares tendered in the Open Offer will be made by the Acquirers in consultation with the Manager to the Offer.
- 7.3.6. All the Public Shareholders (including resident or non-resident shareholders) must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the RBI) held by them, in the Offer and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirers reserves the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares held by them, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirers reserves the right to reject such Offer Shares.
- 7.3.7. As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated December 3, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 1, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well, are eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations.

- 7.3.8. None of the Acquirers, Manager to the Offer or Registrar to the Offer accept any responsibility for any loss of Equity Share certificates, Offer acceptance forms, share transfer forms etc. during transit and Public Shareholders are advised to adequately safeguard their interest in this regard.
- 7.3.9. This DLOF has not been filed, registered or approved in any jurisdiction outside India. Recipients of this DLOF, resident in jurisdictions outside India should inform themselves of and observe any applicable legal requirements. This Offer is not directed towards any person or entity in any jurisdiction or country where the same would be contrary to the applicable laws or regulations or would subject the Acquirers or the Manager to the Offer to any new or additional registration requirements.
- 7.4. **Statutory and other approvals:**
- 7.4.1 As on the date of this DLOF, there are no statutory or other approvals required to acquire the Offer Shares that are validly tendered pursuant to this Offer and/or to complete the Underlying Transaction, save and except receipt of necessary approvals from shareholders of the Target Company and BSE for the Preferential Issue. However, if any statutory or other approval(s) becomes applicable prior to the completion of the Offer, the Offer would also be subject to such statutory or other approval(s) being obtained and the Acquirers shall make necessary applications for such approvals.
- 7.4.2 In terms of Regulation 23 of the SEBI (SAST) Regulations, the Acquirers shall have the right to withdraw the Open Offer (a) in the event that any of statutory or other approvals specified in this LOF (Statutory and Other Approvals) or those which become applicable prior to completion of the Open Offer are finally refused; or (b) if any of the conditions under the SEPA (Background of the Offer) specified in this DLOF are not satisfied for reasons outside the reasonable control of the Acquirers. In the event of such a withdrawal of the Open Offer, the Acquirers (through the Manager) shall, within 2 Working Days of such withdrawal, make an announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations.
- 7.4.3 In case of delay in receipt of any statutory approval(s) becoming applicable prior to completion of the Offer, SEBI has the power to grant extension of time to the Acquirers for payment of consideration to the Public Shareholders of the Target Company who have accepted the Offer within such period, subject to the Acquirers agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18(11) of the SEBI (SAST) Regulations. Further, if delay occurs on account of wilful default by the Acquirers in obtaining the requisite approvals, Regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable to forfeiture. Further, where any statutory approval extends to some but not all of the Public Shareholders, the Acquirers shall have the option to make payment to such Public Shareholders in respect of whom no statutory approvals are required in order to complete this Offer.
- 7.4.4 NRIs, erstwhile OCBs and other non-resident holders of the Equity Shares, if any, must obtain all requisite approvals/ exemptions required (including without limitation, the approval from RBI, if any, to tender the Equity Shares held by them in the Open Offer and submit such approvals/ exemptions along with the documents required to accept this Open Offer. Further, if the Public Shareholders who are not persons resident in India (including NRIs, OCBs, foreign institutional investors (“**FIIs**”) and foreign portfolio investors (“**FPIs**”)) had acquired any approvals (including from RBI or any other regulatory authority/ body) at the time of the original investment in respect of the Equity Shares held by them currently, they will be required to submit copies of such previous approval. Accidental omission to dispatch the LOF to any Public Shareholder entitled to this Open Offer or non-receipt of the LOF by any Public Shareholder entitled to this Open Offer shall not invalidate the Open Offer in any manner whatsoever. If the aforementioned documents are not submitted, the Acquirers reserves the right to reject such Equity Shares tendered in this Offer.
- 7.4.5 Accidental omission to dispatch the LOF to any Public Shareholder entitled to this Open Offer or non-receipt of the

LOF by any Public Shareholder entitled to this Open Offer shall not invalidate the Open Offer in any manner whatsoever.

- 7.4.6 Public Shareholders classified as OCBs, if any, may tender the Equity Shares held by them in the Open Offer subject to receipt of approval from the RBI under FEMA and the regulations made thereunder. Such OCBs shall approach the RBI independently to seek approval for tendering the Equity Shares held by them in the Open Offer.
- 7.4.7 No approval is required from any bank or financial institutions for this Offer.
- 7.4.8 There are no conditions stipulated in the SEPA, the meeting of which would be outside the reasonable control of the Acquirers and in view of which the Offer might be withdrawn under Regulation 23(1)(c) of the SEBI (SAST) Regulations.

8. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT OF THE OFFER

- 8.1. The Open Offer will be implemented by the Acquirers through stock exchange mechanism made available by the BSE in the form of separate window (“**Acquisition Window**”) as provided under the SEBI (SAST) Regulations and SEBI Master Circular bearing reference no. SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023 (“**SEBI Master Circular**”) in which SEBI has changed the process of tendering of shares in open offers by marking lien in the demat account of the shareholders and on such terms and conditions as may be permitted by law from time to time.
- 8.2. BSE shall be the designated stock exchange for the purpose of tendering Equity Shares in the Open Offer. The facility for acquisition of Equity Shares through stock exchange mechanism pursuant to the Offer shall be available on the BSE in the form of a separate Acquisition Window.
- 8.3. The LOF with the Form of Acceptance will be sent to the Public Shareholders whose names appear on the register of members of the Target Company and to the beneficial owners of the Equity Shares whose names appear in the beneficial records of the respective depositories, as of the close of business on the Identified Date.
- 8.4. The LOF will also be available on the SEBI website: www.sebi.gov.in. In case of non-receipt of the LOF, all Public Shareholders including those who have acquired Equity Shares of the Target Company after the Identified Date, if they so desire, may download the LOF from SEBI’s website for applying in the Offer.
- 8.5. The Acquirers have appointed Pravin Ratilal Share And Stock Brokers Limited for the Open Offer through whom the purchases and settlement of Open Offer shall be made during the Tendering Period. The contact details of the Buying Broker are as mentioned below:

| | |
|-------------------------------|--|
| Name: | Pravin Ratilal Share and Stock Brokers Limited |
| Communication Address: | Sakar-1, 5th Floor, Opp. Gandhigram Railway Station, Navrangpura, Ahmedabad - 380009 |
| Contact Person: | Neha Jain |
| Telephone: | 079-26553758 |
| Email ID: | info@prssb.com |
| SEBI Reg. No. | INZ000206732 |

- 8.6. All Public Shareholders who desire to tender their Equity Shares under the Open Offer would have to approach their respective stock brokers (“**Selling Broker(s)**”), during the normal trading hours of the secondary market during the Tendering Period. The Selling Brokers can enter bids for dematerialized as well as physical Equity Shares.

- 8.7. The Selling Broker would be required to place a bid on behalf of the Public Shareholders who wish to tender their Equity Shares in the Open Offer using the acquisition window of the BSE. Based on the bid, Equity Shares would be marked as lien in the respective demat accounts of Public Shareholders by Depositories.
- 8.8. The cumulative quantity tendered shall be displayed on the BSE website throughout the trading session, at specific intervals, during the Tendering Period.
- 8.9. Modification/cancellation of orders will not be allowed during the Tendering Period.
- 8.10. The Acquisition Window will be provided by BSE to facilitate placing of sell orders. The Selling Broker can enter orders for demat equity shares as well as physical equity shares.
- 8.11. Public Shareholders can tender their Equity Shares only through a stock-broker with whom the Public Shareholders is registered as client and has complied with the relevant 'Know Your Client' procedures and guidelines.
- 8.12. In the event the Selling Broker is not registered with BSE or if the Public Shareholder does not have any stockbroker, then that Public Shareholder can approach any BSE registered stock-broker and can make a bid by using quick unique client code facility through that BSE registered stock broker after submitting the details as may be required by the stock broker to be in compliance with applicable laws and regulations. In case a Public Shareholder is not able to bid using quick unique client code facility through any BSE registered stockbroker, then the Public Shareholder may approach the Buying Broker, to tender Equity Shares by using the quick unique client code facility of the Buying Broker or an affiliate. The requirement of documents and procedures may vary from broker to broker.
- 8.13. **Procedure for tendering Equity Shares held in dematerialized form:**
- 8.13.1. The Public Shareholders who are holding the Equity Shares in dematerialized form and who desire to tender their Equity Shares in this Offer shall approach their Selling Brokers indicating the details of Equity Shares they intend to tender in the Open Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period.
- 8.13.2. Based on the bid placed, the lien shall be marked in the depository system by the Depositories in the shareholders demat account for the Equity Shares tendered in the Open Offer. The details of Equity Shares marked as lien in the demat account of the Public Shareholders shall be provided by Depositories to the Clearing Corporation.
- 8.13.3. In case, the demat account of the Public Shareholders is held in one depository and clearing member pool and clearing corporation account is held with another depository, the Equity Shares tendered under this Offer shall be blocked in the Public Shareholders' demat account at the source depository during the Tendering Period. Inter Depository Tender Offer ("**IDT**") instruction shall be initiated by the Public Shareholder at source depository to clearing member pool/ clearing corporation account at target depository. Source depository shall block the Public Shareholder's securities (i.e., transfers from free balance to blocked balance) and send IDT message to target depository for confirming creation of lien. The details of Equity Shares blocked in the shareholders' demat account shall be provided by the target Depository to the Clearing Corporation.
- 8.13.4. For custodian participant orders for Equity Shares in demat form, early pay-in is mandatory prior to confirmation of order by custodian. The custodian shall either confirm or reject the orders not later than closing of trading hours on the last day of the Tendering Period. Thereafter, all unconfirmed orders shall be deemed to be rejected. For all confirmed custodian participant orders, order modification shall revoke the custodian confirmation and the revised order shall be sent to custodian again for confirmation.

- 8.13.5. Upon placing the order, the Selling Broker(s) shall provide Transaction Registration Slip (“TRS”) generated by the exchange bidding system to the Public Shareholder. TRS will contain details of order submitted like bid ID No., DP ID, client ID, no. of Equity Shares tendered, etc. On receipt of TRS from the respective Selling Broker, the Public Shareholder has successfully placed the bid in the Offer.
- 8.13.6. Modification/cancellation of orders will not be allowed during the Tendering Period of the Offer.
- 8.13.7. For custodian participant, orders for demat Equity Shares early pay-in is mandatory prior to confirmation of order by the custodian. The custodians shall either confirm or reject orders not later than the time provided by the Stock Exchanges on the last day of the Tendering Period. Thereafter, all unconfirmed orders shall be deemed to be rejected.
- 8.13.8. Upon finalization of the entitlement, only accepted quantity of Equity Shares shall be debited from the demat account of the Public Shareholders and shall be transferred to Clearing Corporations.
- 8.13.9. The details of settlement number for early pay-in of equity shares shall be informed in the issue opening circular that will be issued by the Stock Exchanges / Clearing Corporation, before the opening of the Offer.
- 8.13.10. The Public Shareholders will have to ensure that they keep their DP account active and unblocked to successfully facilitate the tendering of the Equity Shares.
- 8.13.11. The cumulative quantity tendered shall be made available on the website of the BSE (www.bseindia.com) throughout the trading sessions and will be updated at specific intervals during the Tendering Period.
- 8.13.12. The lien marked against unaccepted shares shall be released post finalization of entitlement on settlement date.
- 8.13.13. Resident Public Shareholders holding shares in dematerialized form are not required to fill any Form of Acceptance, unless required by their respective Selling Broker.
- 8.13.14. In case any person has submitted Equity Shares in physical form for conversion to demat, such Public Shareholders should ensure that the process of getting the Equity Shares converted to demat mode is completed well in time so that they can participate in the Offer before the closure of the Tendering Period.
- 8.13.15. All non-resident Public Shareholders (i.e., Public Shareholders not residing in India including NRIs, OCBs and FPIs) are mandatorily required to fill the Form of Acceptance. The non-resident Public Shareholders holding Equity Shares in demat mode, directly or through their respective Selling Brokers, are required to send the Form of Acceptance along with the required documents to the Registrar to the Open Offer at its address given on the cover page of the LOF. The envelope should be superscribed as “REKVINA LABORATORIES LIMITED”. The detailed procedure for tendering Equity Shares will be included in the Form of Acceptance.

The Public Shareholders holding Equity Shares in dematerialized mode are not required to fill any Form of Acceptance. The Public Shareholders are advised to retain the acknowledged copy of the TRS till the completion of offer period.

8.14. Procedure to be followed by registered Public Shareholders holding Equity Shares in the physical form:

8.14.1. Public Shareholders who are holding physical Equity Shares and intend to participate in the Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out, including the following:

- a) The Form of Acceptance duly signed (by all Public Shareholders in case shares are in joint names) in the same order in which they hold the Equity Shares;
- b) Original Share Certificates;
- c) Valid share transfer form (Form SH-4) duly filled and signed by the transferors (i.e. by all registered Public Shareholders) in same order and as per the specimen signatures registered with the Target Company and duly witnessed at the appropriate place, authorizing the transfer;
- d) Self-attested copy of the Public Shareholder's PAN Card;
- e) Any other relevant documents such as (but not limited to):
 - Duly attested power of attorney, if any person other than the holders of Equity Shares has signed the relevant Form of Acceptance.
 - Notarized copy of death certificate / succession certificate or probated will, if the original shareholder has deceased;
 - Necessary corporate authorizations, such as board resolutions, etc., in case of companies.
- f) In addition to the above, if the address of the Public Shareholder has undergone a change from the address registered in the register of members of the Target Company, the Public Shareholder would be required to submit a self-attested copy of address proof, consisting of any one of the following documents: valid Aadhar card, voter identity card or passport.

8.14.2. Selling Broker should place bid on the Acquisition Window of BSE with relevant details as mentioned on the physical share certificate(s). Upon placing the bid, the Selling Broker shall provide a TRS generated by the exchange bidding system to the Public Shareholder. TRS will contain the details of order submitted like folio no., certificate no., distinctive no., no. of Equity Shares tendered, etc.

8.14.3. After placement of order, as mentioned in Clause 8.14.2, the Selling Broker/Public Shareholder must ensure delivery of the Form of Acceptance, TRS, original share certificate(s), valid share transfer form(s) (Form SH-4) and other documents (as mentioned in Clause 8.14.1) either by registered post or courier or hand delivery to the Registrar to the Offer, **Purva Shareregistry (I) Private Limited** at Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai – 400011, Maharashtra, India, before closure of the Tendering Period (by 5 PM). The envelope should be superscribed as **“Rekvina Laboratories Limited - Open Offer”**. One copy of the TRS will be retained by Registrar to the Offer and it will provide acknowledgement of the same to the Selling Brokers/Public Shareholders.

8.14.4. Public Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the physical Equity Shares shall be subject to verification as per the SEBI (SAST) Regulations and any further directions issued in this regard. The Registrar to the Offer will verify such bids based on the documents submitted on a daily basis and till such time the BSE shall display such orders as “unconfirmed physical bids”. Once Registrar to the Offer confirms the orders, it will be treated as “confirmed bids”.

8.14.5. In case any person has submitted Equity Shares in physical form for dematerialization, such Public Shareholder should ensure that the process of getting the Equity Shares dematerialized is completed well in time so that they can participate in the Offer before the closure of Tendering Period.

8.14.6. The cumulative quantity tendered shall be made available on the website of the BSE throughout the trading session and will be updated at specific intervals, during the Tendering Period.

8.14.7. Public Shareholders of the Target Company who are either NRI or OCB and wish to tender their Equity Shares in this Open Offer shall be required to submit all the applicable RBI approvals (specific and general) which they would have obtained at the time of their acquisition of the Equity Shares of the Target Company. In the event such RBI approvals are not submitted, the Acquirers reserves the sole right to reject the Equity Shares tendered by such Public Shareholders in the Open Offer.

Equity Share certificate(s), transfer form(s) (Form SH-4), Form of Acceptance and other documents, if any should not be sent to the Acquirers, the Target Company and the Manager to the Offer.

8.15. Procedure for tendering the Equity Shares in case of non-receipt of LOF:

8.15.1. Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the LOF, may also participate in this Offer.

8.15.2. A Public Shareholder may participate in the Offer by approaching their Selling Broker and tender Equity Shares in the Open Offer as per the procedure mentioned in the LOF or in the Form of Acceptance. The LOF along with Form of Acceptance will be dispatched to all the Public Shareholders of the Target Company as of the Identified Date. In case of non-receipt of the LOF, such Public Shareholders of the Target Company may download the same from the SEBI's website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company.

8.15.3. Alternatively, in case of non-receipt of the LOF, Public Shareholders holding Equity Shares may participate in the Offer by providing their application on plain paper, in writing, signed by all Public Shareholder, stating name, address, number of Equity Shares held, client ID number, DP name, DP ID number, folio number, distinctive number, number of Equity Shares tendered and accompanied with other relevant documents such as physical share certificate and transfer form (Form SH-4) in case of Equity Shares being held in physical form. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by BSE before the closure of the Tendering Period.

8.16. Acceptance of Equity Shares:

Registrar to the Offer shall provide details of order acceptance to Clearing Corporation within specified timelines. In the event that the number of Equity Shares (including dematerialized Equity Shares, physical Equity Shares and locked-in Equity Shares) validly tendered by the Public Shareholders under this Offer is more than the number of Offer Size, the Acquirers shall accept those Equity Shares validly tendered by the Public Shareholders on a proportionate basis in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of Equity Shares from a Public Shareholder shall not be less than the minimum marketable lot. The minimum marketable lot for the purposes of acceptance of Equity Shares of the Target Company would be 1 (One) Equity Share.

In case of any practical issues, resulting out of rounding-off of Equity Shares or otherwise, the Acquirers will have the authority to decide such final allocation with respect to such rounding-off or any excess of Equity Shares or any shortage of Equity Shares.

8.17. Settlement Process

- 8.17.1. Upon finalization of the basis of acceptance as per the SEBI (SAST) Regulations, the settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market and as intimated by the Clearing Corporation from time to time.
- 8.17.2. Details in respect of Public Shareholder's entitlement for this Offer shall be provided to Clearing Corporation by Company/Registrar to the Offer. On receipt of the same, the Clearing Corporation will cancel excess or unaccepted blocked Equity Shares. On settlement date, all blocked Equity Shares mentioned in the accepted tender will be transferred to the Clearing Corporation.
- 8.17.3. In the case of IDT, Clearing Corporation will cancel the excess or unaccepted Equity Shares in target depository. Source depository will not be able to release the lien without a release of IDT message from target depository. Further, release of IDT message shall be sent by target depository either based on cancellation request received from Clearing Corporation or automatically generated after matching with tender accepted detail as received from the Registrar to the Offer. Post receiving the IDT message from target depository, source depository will cancel/release excess or unaccepted block Equity Shares in the demat account of the Public Shareholder. Post completion of the Tendering Period and receiving the requisite details viz., demat account details and accepted tendered quantity, source depository shall debit the Equity Shares as per the communication/ message received from target depository to the extent of accepted tendered Equity Shares from the Public Shareholder's demat account and credit it to Clearing Corporation settlement account in target depository on settlement date.
- 8.17.4. The Buying Broker will transfer the consideration pertaining to this Offer to the Clearing Corporation's bank account as per the secondary market mechanism, as per the prescribed schedule. For demat Equity Shares accepted under this Offer, the Clearing Corporation will make direct funds pay-out to the respective Public Shareholders. If the bank account details of any Public Shareholder holding Equity Shares in dematerialized form are not available or if the fund transfer instruction is rejected by the RBI or any other relevant Bank, due to any reasons, then the amount payable to the Public Shareholders will be transferred to the concerned Selling Broker for onward transfer to such Public Shareholder holding Equity Shares in dematerialized form.
- 8.17.5. In case of certain client types viz. NRI, foreign clients etc. (where there are specific RBI and other regulatory requirements pertaining to funds pay-out) who do not opt to settle through custodians, the funds pay-out would be given to their respective Selling Broker's settlement accounts for releasing the same to the respective Public Shareholder's account. For this purpose, the client type details would be collected from the Depositories, whereas funds payout pertaining to the tenders settled through custodians will be transferred to the settlement bank account of the custodian, each in accordance with the applicable mechanism prescribed by the Stock Exchange and the Clearing Corporation from time to time.
- 8.17.6. For the Public Shareholders holding Equity Shares in physical form, the funds pay-out would be given to their respective Selling Broker's settlement accounts for releasing the same to the respective Public Shareholder's account. On settlement date, all blocked Equity Shares mentioned in accepted tender shall be transferred to Clearing Corporation.
- 8.17.7. The Equity Shares tendered in the dematerialized form would be transferred directly to the escrow demat account/ demat account of the Acquirers provided it is indicated by the Buying Brokers or it will be transferred by the Buying Broker to the demat escrow account/ demat account of the Acquirers on receipt of the Equity Shares from the clearing and settlement mechanism of BSE.
- 8.17.8. Excess Equity Shares or unaccepted Equity Shares, in dematerialized form, if any, tendered by the Public Shareholders

would be transferred by the Clearing Corporation directly to the respective Public Shareholder's DP account. If the securities transfer instruction is rejected in the Depository system, due to any issue then such securities will be transferred to the Selling Broker's depository pool account for onward transfer to the respective Public Shareholder. The Public Shareholders of the demat Equity Shares will have to ensure that they keep the DP account active and unblocked to receive credit in case of return of demat Equity Shares, due to rejection or due to non-acceptance in this Offer.

- 8.17.9. Any excess Equity Shares, in physical form, pursuant to proportionate acceptance/ rejection will be returned to the Public Shareholders directly by the Registrar to the Offer. The Target Company is authorized to split the share certificate and issue new consolidated share certificate for the unaccepted Equity Shares in case the Equity Shares accepted are less than the Equity Shares tendered in this Offer by Public Shareholders holding Equity Shares in the physical form.
- 8.17.10. The Selling Broker would issue contract note for the Equity Shares accepted under this Offer and will unblock the excess unaccepted Equity Shares. The Buying Broker would also issue a contract note to the Company for the Equity Shares accepted under this Offer.
- 8.17.11. Holders of Equity Shares who intend to participate in this Offer should consult their respective Selling Broker for payment to them of any cost, applicable taxes, charges, and expenses (including brokerage) that may be levied by the Selling Broker for tendering Equity Shares in this Offer (secondary market transaction). Therefore, the Offer consideration received by the selling Public Shareholders, in respect of accepted Equity Shares, could be net of such costs, applicable taxes, charges and expenses (including brokerage). The Manager and the Acquirers accept no responsibility to bear or pay any additional cost, applicable taxes, charges, and expenses (including brokerage) levied by the Selling Broker, and such costs will be borne solely by the Public Shareholders.
- 8.17.12. In case of delay in receipt of any statutory approval(s), the SEBI may, if satisfied that such delay in receipt of the statutory approval(s) was not attributable to any wilful default, failure, or neglect on the part of the Acquirers to diligently pursue such approval, and subject to such terms and conditions as specified by the SEBI (including payment of interest) in accordance with Regulation 18 (11) of the SEBI (SAST) Regulations grant an extension of time to the Acquirers pending receipt of such statutory approval(s) to make the payment of the consideration to the Public Shareholders whose Equity Shares have been accepted in the Offer.

9. NOTE ON TAXATION

- 9.1. Under existing Indian tax laws and regulations, capital gains arising from the sale of the Equity Shares of an Indian company are generally taxable in India.
- 9.2. Capital gain arising from sale of listed Equity Shares in a company made on a recognized stock exchange on or after October 1, 2004, and on which STT was paid at the time of sale, was earlier exempt from tax provided that the Equity Shares were held for more than 12 (Twelve) months. The Finance Act, 2017 had amended Income Tax Act, 1961, to provide that the said exemption was available only if STT is paid both at the time of purchase and sale of such Equity Shares, subject to certain exceptions notified by the Central Government of India.
- 9.3. The Finance Act, 2018 has withdrawn the above capital gain tax exemption with effect from April 1, 2018, for any transfer of listed Equity Shares in a company, held for more than 12 (Twelve) months, on a recognized stock exchange occurring on or after April 1, 2018, the capital gain exceeding ₹ 1,00,000/- (Rupees One Lakh Only) are now taxable at a rate of 10% (Ten Percent), subject to satisfaction of certain conditions. Further, the Finance Act, 2024 has changed the above capital gain tax exemption, for any transfer of listed Equity Shares in a company, held for more than 12 (Twelve) months, on a recognized stock exchange occurring on or after July 23, 2024, the capital gain exceeding ₹

1,25,000/- (Rupees One Lakh Twenty Five thousand Only) which is taxable at a rate of 12.5% (twelve point five percent), subject to satisfaction of certain conditions. The Income Tax Act, 2025, which came into effect from April 1, 2026 and replaced the earlier Income Tax Act, 1961, provides the same tax treatment for taxation on transfer of listed Equity Shares in a company, held for more than 12 (twelve) months, on a recognized stock exchange under the provisions of section 197 of the Income Tax Act, 2025.

- 9.4. STT will be levied on and collected by a domestic Stock Exchange on which the Equity Shares are sold. Further, any gain realized on the sale of listed Equity Shares held for a period of 12 (twelve) months or less which are sold, will be subject to short term capital gains tax @20% (twenty percent) provided the transaction is chargeable to STT. The Income Tax Act, 2025, which came into effect from April 1, 2026 and replaced the earlier Income Tax Act, 1961, provides the same tax treatment for taxation on transfer of listed Equity Shares in a company, held for a period of 12 (twelve) months or less, on a recognized stock exchange under the provisions of section 196 of the Income Tax Act, 2025.
- 9.5. Taxability of capital gain arising to a non-resident in India from the sale of Equity Shares shall be determined on the basis of provisions of the Income Tax Act, 1961, Income Tax Act, 2025 or the Double Taxation Avoidance Agreement (“DTAA”) entered between India and country of which the non-resident seller is resident, subject to satisfaction of certain prescribed conditions.
- 9.6. **Tax deduction at source:**
 - a) **In the case of resident Public Shareholders:** In absence of any specific provision under the Income Tax Act, 2025, the Acquirers shall not deduct tax on the consideration payable to resident Public Shareholders pursuant to the Offer.
 - b) **In the case of non-resident Public Shareholders:** Under the existing Indian tax laws, any sum paid to a non-resident which is chargeable to tax under the provisions of Income Tax Act, 2025 is subject to deduction of tax at source, except for capital gains realized by the FPIs or such gains/income which are exempt from tax. Since the acquisition of Offer Shares pursuant to the Open Offer process is through the stock exchange mechanism, the Acquirers will not be able to withhold any taxes and thus the Acquirers believe that the responsibility of withholding/discharge of the taxes due on such gains (if any) is solely on the custodians/authorized dealers/non-resident Public Shareholders without recourse to the Acquirers.
- 9.7. In the event the Acquirers are held liable for the tax liability of the shareholder, the same shall be to the account of the shareholder and to that extent the Acquirers are entitled to be indemnified. The non-resident shareholders also undertake to provide the Acquirers, on demand, the relevant details in respect of the taxability/ non-taxability of the proceeds pursuant to this Open Offer, copy of tax return filed in India, evidence of the tax paid etc.
- 9.8. On purchase of Offer Shares from non-resident Public Shareholders, the Acquirers would be required to deduct tax at source from the sale consideration unless the Public Shareholder obtains a nil deduction certificate from the tax authorities and furnish the same prior to the remittance of the sale consideration. The amount of taxes deducted and deposited by the Acquirers, if any, can be claimed as credit by Public Shareholder against its final tax liability.
- 9.9. The above tax rates are subject to applicable rate of surcharge, health and education cess. The tax rate and other provisions may undergo changes.
- 9.10. Public Shareholders are advised to consult their tax advisor for the treatment that may be given by their respective income tax assessing authorities in their case and the appropriate course of action that they should take. The judicial and the administrative interpretation thereof, are subject to change or modification by subsequent legislative,

regulatory, administrative or judicial decisions, any such change could have different income tax implications.

- 9.11. This note on taxation sets out the provisions of law in a summary manner only and is not a complete analysis or listing of all potential tax consequences of the disposal of equity shares. The implications are also dependent on the shareholders fulfilling the conditions prescribed under the provision of the relevant sections under the relevant tax laws. The Acquirers neither accept nor hold any responsibility for any tax liability arising to any Public Shareholders as a reason of the Open Offer.
- 9.12. Interest payment, if any: In case of interest payments by the Acquirers for delay in payment of Offer consideration or a part thereof, the Acquirers will deduct tax at source, at the applicable rates, as per the Income Tax Act, 2025.

PUBLIC SHAREHOLDERS ARE ADVISED TO CONSULT THEIR TAX ADVISORS FOR TAX TREATMENT ARISING OUT OF THE PROPOSED OFFER THROUGH TENDER OFFER AND APPROPRIATE COURSE OF ACTION THAT THEY SHOULD TAKE. THE ACQUIRERS DO NOT ACCEPT NOR HOLD ANY RESPONSIBILITY FOR ANY TAX LIABILITY ARISING TO ANY PUBLIC SHAREHOLDERS AS A REASON OF THIS OFFER.

10. DOCUMENTS FOR INSPECTION

The following material documents will be available for inspection by Public Shareholders of the Target Company at the office of the Manager to the Offer, Vivro Financial Services Private Limited, at Vivro House, 11, Shashi Colony, Opp. Suvidha Shopping Center, Paldi, Ahmedabad – 380007, Gujarat on any working day between 10.30 am to 5.00 pm during the Tendering Period or the Public Shareholders of the Target Company may access the said documents by placing a request on the email id investors@vivro.net and by providing details such as DP Id, client id, Folio No, etc.

- 10.1. Copy of SEPA dated March 16, 2026.
- 10.2. Valuation Report dated March 16, 2026, issued by CS Devang Thakar, Registered Valuer (SFA), determining the fair value of Equity Shares of the Target Company.
- 10.3. Share Swap Ratio Report dated March 16, 2026, issued by CS Devang Thakar, Registered Valuer (SFA), determining the fair valuation of equity shares of Rekvina Laboratories Limited and Radiant Parenterals Limited and to determining the Fair Equity Share Swap Ratio.
- 10.4. Certificate dated March 16, 2026, issued by CA Divya Zalani, proprietor of Divya Zalani & Associates, Chartered Accountants, certifying the fair value of Equity Shares as per SEBI (SAST) Regulations.
- 10.5. Certificate dated March 16, 2026, issued by CA Divya Zalani, proprietor of Divya Zalani & Associates, Chartered Accountants, certifying the net-worth of Acquirer – 1.
- 10.6. Certificate dated March 16, 2026, issued by CA Divya Zalani, proprietor of Divya Zalani & Associates, Chartered Accountants, certifying the net-worth of Acquirer – 2.
- 10.7. Certificate dated March 16, 2026, issued by CA Rachit Shah, designated partner of JAYAM & Associates LLP, Chartered Accountants, certifying the net-worth of Acquirer – 3.
- 10.8. Certificate dated March 18, 2026, issued by issued by CA Divya Zalani, proprietor of Divya Zalani & Associates Chartered Accountants, certifying that the Acquirers have sufficient resources to meet the financial obligation under the Open Offer.

- 10.9. Escrow Agreement dated March 17, 2026, entered into between the Acquirers, Escrow Banker and Manager to the Offer.
- 10.10. Confirmation letter from Escrow Banker dated March 20, 2026, confirming the cash deposit of ₹ 72,25,250/- in Escrow Account opened as per the SEBI (SAST) Regulations.
- 10.11. Copy of PA dated March 16, 2026;
- 10.12. Copy of DPS published in the newspapers on March 24, 2026;
- 10.13. Copy of issue opening public announcement dated [●] (*to be issued*).
- 10.14. Copy of the recommendation made by the committee of independent directors of the Target Company published in the newspapers (*to be issued*).
- 10.15. Copy of letter of comments from SEBI bearing ref. no [●] dated [●]
- 10.16. RTA consent letter dated March 17, 2026.
- 10.17. Copy of due diligence certificate given by Manager to the Offer dated April 2, 2026.
- 10.18. In-principle approval from BSE vide letter bearing ref. no. [●] dated [●] for Preferential Issue.

11. DECLARATION BY THE ACQUIRERS

- 11.1. The Acquirers accept full responsibility for the information contained in this DLOF (other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company) and undertakes that it is aware of and will comply with its obligations under the SEBI (SAST) Regulations in respect of this Open Offer.
- 11.2. The information pertaining to the Target Company contained in the PA or the DPS or this DLOF or any other advertisement/publications made in connection with the Open Offer has been compiled from information published or provided by the Target Company, as the case may be, or publicly available sources which has not been independently verified by the Acquirers or the Manager. The Acquirers and the Manager do not accept any responsibility with respect to such information relating to the Target Company.
- 11.3. The information contained in this DLOF is as on the date of this DLOF, unless expressly stated otherwise.

Issued by Manager to the Offer on behalf of the Acquirers:

| | | |
|---|---|---|
| <i>Sd/-</i> Surbhit Mukesh Shah Acquirer-1 | <i>Sd/-</i> Amit Mukesh Shah Acquirer -2 | <i>Sd/-</i> Dhruvalkumar Patel Acquirer -3 |
|---|---|---|

Encl.:

Form of Acceptance
Share Transfer Form (SH-4)

Date: April 2, 2026
Place: Vadodara, Gujarat.

FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

(Public Shareholders holding shares in demat mode are not required to fill the Form of Acceptance, unless required by their respective Selling Broker. The Public Shareholders holding physical shares (resident and non-resident) are required to send this Form of Acceptance along with the enclosures to the Registrar to the Offer, at its registered office address provided in the Letter of Offer. Capitalized terms and expressions used herein but not defined, shall have the same meaning as ascribed to them in the Letter of Offer)

| TENDERING PERIOD FOR THE OFFER | |
|--------------------------------|-----|
| OPENS ON | [•] |
| CLOSES ON | [•] |

To,
The Acquirers,
C/o Purva Sharegistry (I) Private Limited
Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg,
Lower Parel East, Mumbai – 400011, Maharashtra, India.
Contact Person: Ms. Deepali Gaonkar
Tel: 022-31998810 / 49614132
Email: support@purvashare.com

Dear Sir/Madam,

SUB: OPEN OFFER TO THE SHAREHOLDERS OF REKVINA LABORATORIES LIMITED (“TARGET COMPANY”) FOR ACQUISITION OF UPTO 28,90,100 (TWENTY EIGHT LAKHS NINETY THOUSAND ONE HUNDRED) EQUITY SHARES OF FACE VALUE OF ₹ 5/- EACH REPRESENTING 26.00% OF THE EXPANDED SHARE CAPITAL AT A PRICE OF ₹ 10/- (RUPEES TEN ONLY) PER EQUITY SHARE BY SURBHIT MUKESH SHAH (“ACQUIRER-1”), AMIT MUKESH SHAH (“ACQUIRER-2”) AND DHRUVALKUMAR PATEL (“ACQUIRER-3”) PURSUANT TO AND IN ACCORDANCE WITH REGULATION 3(2) AND 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

I/We refer to the Letter of Offer for acquiring the Equity Shares held by me/us in Rekvina Laboratories Limited - Open Offer.

I/We, the undersigned, have read the Public Announcement, the Detailed Public Statement, Letter of Offer and the Offer opening public announcement cum corrigendum, and understood its contents, terms and conditions, and unconditionally accept these terms and conditions.

I/We acknowledge and confirm that all the particulars/statements given by me/us, herein are true and correct.

Details of Public Shareholder:

| Name (in BLOCK LETTERS) | Holder | Name of the Shareholder | Permanent Account Number (PAN) |
|---|-------------------------------------|-------------------------|--------------------------------|
| (Please write names of the joint holders in the same order as appearing in the Equity Share certificate(s)/demat account) | Sole/First | | |
| | Second | | |
| | Third | | |
| Contact Number(s) of the First Holder | Tel No. (with ISD/STD Code): | | Mobile No.: |
| Full Address of the First Holder (with pin code) | | | |
| Email address of the First Holder | | | |
| Date & Place of incorporation (if applicable) | | | |

FOR EQUITY SHARES HELD IN PHYSICAL MODE:

I/We, confirm that our residential status under the Income Tax Act is as below (tick whichever is applicable).

- Resident
 Non-Resident

I / We, holding physical shares, accept this Offer and enclose the original share certificate(s) and duly signed transfer deed(s) in respect of my / our Equity Shares as detailed below along with enclosures as mentioned herein:

| Sr. No. | Regd. Folio Number | Share Certificate Number | Distinctive Numbers | | No. of Equity Shares |
|---|--------------------|--------------------------|---------------------|--------------|----------------------|
| | | | From | To | |
| 1 | | | | | |
| 2 | | | | | |
| 3 | | | | | |
| (In case the space provided is inadequate, please attach a separate sheet with the above details and authenticate the same) | | | | TOTAL | |

Enclosures (whichever is applicable)

- Duly attested power of attorney, if any person apart from the Public Shareholder, has signed the Form of Acceptance-cum Acknowledgement or Equity Share transfer deed(s)
- Original Equity Share certificate(s)
- Valid Equity Share transfer deed(s)
- Corporate authorization, in case of companies along with certified board resolution and specimen signatures of authorized signatories
- Duly attested death certificate and succession certificate / probate / letter of administration (in case of single Shareholder), in case the original Shareholder has expired
- Self-attested copy of PAN card of all the transferor(s)
- Other relevant documents (please specify)

FOR ALL PUBLIC SHAREHOLDERS:

I/We confirm that the Equity Shares which are being tendered herewith by me/us under this Open Offer, are free from any pledges, liens, charges, equitable interests, non-disposal undertakings or any other form of encumbrances and are being tendered together with all rights attached thereto, including all rights to dividends, bonuses and rights offers, if any, declared hereafter.

I/We confirm that the sale and transfer of the Equity shares held by me/us will not contravene any applicable law and will not breach the terms of any agreement (written or otherwise) that I/we are a party to.

My/Our execution of this Form of Acceptance-cum-Acknowledgement shall constitute my/our warranty that the Equity Shares comprised in this application are owned by me/us and are sold and transferred by me/us free from all liens, charges, claims of third parties and encumbrances. If any claim is made by any third party in respect of the said Equity Shares, I/we will hold the Acquirers, harmless and indemnified against any loss they or either of them may suffer in the event of the Acquirer acquiring these Equity Shares.

I/We have obtained any and all necessary consents to tender the Offer Shares on the foregoing basis.

I/We declare that there are no restraints/injunctions or other order(s) of any nature which limits/restricts in any manner my/our right to tender Offer Shares in this Open Offer and that I/we am/are legally entitled to tender the Offer Shares in this Open Offer.

I/We agree that the Acquirers will pay the consideration as per secondary market mechanism, only after verification of the certifications, documents and signatures, as applicable submitted along with this Form of Acceptance-cum-Acknowledgment by the Public Shareholders, and subject to the adherence of the aforementioned Instructions. I/We undertake to return to the Acquirers any Open Offer consideration that may be wrongfully received by me/us.

I/We declare that regulatory approvals, if applicable, for holding the Offer Shares and/or for tendering the Offer Shares in this Open Offer are enclosed herewith.

I/We confirm that I/We am/are not persons acting in concert with the Acquirers.

I/We give my/our consent to the Acquirers, to file any statutory documents, if any, on my/our behalf in relation to accepting the Offer Shares in this Open Offer.

I/We confirm that I/we am/are in compliance with the terms of the Open Offer set out in the Public Announcement, the Detailed Public Statement, and the Letter of Offer.

I/We undertake to execute any further documents and give any further assurances that may be required or expedient to give effect to my/our tender/offer and agree to abide by any decision that may be taken by the Acquirers, to effectuate this Open Offer in accordance with the SEBI (SAST) Regulations.

I/We am/are not debarred from dealing in shares or securities.

I/We confirm that there are no taxes or other claims pending against me/us which may affect the legality of the transfer of Equity Shares under the Income Tax Act, including but not limited to Section 281 of the Income Tax Act. I/We confirm that no notice has been issued by the income tax authorities impacting the rights to transfer the shares.

I/We note and understand that the Offer Shares will be held by the Registrar to the Offer/Clearing Corporation in trust for me/us till the date the Acquirers make payment of consideration as mentioned in the Letter of Offer, or the date by which other documents are dispatched to the Public Shareholders, as the case may be.

I/We confirm that in the event of any income tax demand (including interest, penalty, etc.) arising from any misrepresentation, inaccuracy or omission of information provided/to be provided by me/us, or as a result of income tax (including any consequent interest and penalty) on the income arising from tendering of the Offer Shares, I/We will indemnify the Acquirers for such income tax demand (including interest, penalty, etc.) and provide the Acquirers with all information/documents that may be necessary and co-operate in any proceedings before any income tax/appellate authority.

I/We authorize the Acquirers to acquire all the Equity Shares so tendered by me/us or such lesser number of Equity Shares, which it/they may decide to accept, in consultation with the Manager to the Offer, and in terms of the Letter of Offer.

I/We authorize the Acquirers, and the Registrar to the Offer to return to me/us by registered post or ordinary post, unaccepted documents, if any, at my/our sole risk, without specifying the reasons thereof.

I/We, confirm that our residential status for the purposes of tax is:

- Resident
- Non-resident, if yes please state country of tax residency: _____

(If none of the above box is ticked, the residential status of the Public Shareholder will be considered as non-resident, for withholding tax purposes).

I/We, confirm that my/our status as a shareholder is: *(Please tick whichever is applicable)*

| | | | | |
|-------------------------------------|---|--|--|---|
| <input type="checkbox"/> Individual | <input type="checkbox"/> Domestic Company | <input type="checkbox"/> Foreign Company | <input type="checkbox"/> FII/FPI - Corporate | <input type="checkbox"/> FII/FPI - Others |
| <input type="checkbox"/> QFI | <input type="checkbox"/> FVCI | <input type="checkbox"/> Partnership/Proprietorship firm/LLP | <input type="checkbox"/> Private Equity Fund/AIF | <input type="checkbox"/> Pension/Provident Fund |

| | | | | |
|--|--|--|--|---|
| <input type="checkbox"/> Sovereign Wealth Fund | <input type="checkbox"/> Foreign Trust | <input type="checkbox"/> Financial Institution | <input type="checkbox"/> NRIs/PIOs - repatriable | <input type="checkbox"/> NRIs/PIOs - non- repatriable |
| <input type="checkbox"/> Insurance Company | <input type="checkbox"/> OCB | <input type="checkbox"/> Domestic Trust | <input type="checkbox"/> Banks | <input type="checkbox"/> Association of person/Body of Individual |
| <input type="checkbox"/> Any others, please specify: | _____ | | | |

FOR NRIs/OCBs/FIIs, FPIs AND SUB-ACCOUNTS/OTHER NON-RESIDENT SHAREHOLDERS:

I/We, confirm that my/our investment status is: *(Please provide supporting documents and tick whichever is applicable)*

- FDI Route
 PIS Route
 Any other - please specify _____

I/We, confirm that the Offer Shares tendered by me/us are held on: *(Please tick whichever is applicable)*

- Repatriable basis
 Non-Repatriable basis

I/We, confirm that: *(Please tick whichever is applicable)*

- No RBI or other regulatory approval was required by me for holding Offer Shares that have been tendered in this Open Offer and the Offer Shares are held under the general permission of the RBI
 Copies of all approvals required by me for holding Offer Shares that have been tendered in this Open Offer are enclosed herewith
 Copy of RBI Registration letter taking on record the allotment of shares to me/us is enclosed herewith

I/We, confirm that: *(Please tick whichever is applicable)*

- No RBI or other regulatory approval is required by me for tendering the Offer Shares in this Open Offer
 Copies of all approvals required by me for tendering Offer Shares in this Open Offer are enclosed herewith

All future correspondence, if any, should be addressed to the respective Selling Broker, or the Registrar to the Offer at:



PURVA SHAREGISTRY (I) PRIVATE LIMITED
Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg,
Lower Parel East, Mumbai – 400011, Maharashtra, India.
Contact Person: Ms. Deepali Gaonkar
Tel: 022-31998810 / 49614132
Email: support@purvashare.com

Additional confirmations and enclosures for all Public Shareholders, as applicable:

I/We, have enclosed the following documents: *(Please tick whichever is applicable)*

- Self-attested copy of PAN card
- Self-declaration form in Form 15G/Form 15H, if applicable to be obtained in duplicate copy (applicable only for interest payment, if any)
- Duly attested power of attorney if any person apart from the Public Shareholder has signed the Form-of-Acceptance-cum- Acknowledgement
- Corporate authorization, in case of Companies along with certified copy of the Board Resolution and Specimen Signatures of Authorised Signatories
- For Mutual funds/Banks/Notified Institutions under Section 194A (3) (iii) of the Income Tax Act, attested copy of relevant registration or notification
- Declaration that the investment in the Equity Shares is in accordance with the applicable SEBI regulations (mandatory to be submitted by FIIs/FPIs).
- SEBI Registration Certificate for FIIs/FPIs (mandatory to be submitted by FIIs/FPIs).
- 'Valid Tax Residency Certificate' issued by the income tax authority of a foreign country of which he/it claims to be a tax resident, in case the Public Shareholder intends to claim benefit under the DTAA between India and that jurisdiction in which the Public Shareholder claims to be resident and a duly filled in 'Form 10F' as prescribed under the Income Tax Act. Such other information and documentation as may be required depending upon specific terms of the relevant DTAA, including but not limited to a declaration of not having a permanent establishment in India.
- NOC/Tax clearance certificate from income tax authorities, for deduction of tax at a lower rate/NIL rate on income from sale of shares and interest income, if any, wherever applicable
- Other relevant documents (Please specify) _____

BANK DETAILS

In case of Public Shareholders holding Equity Shares in dematerialised form, the bank account details for the purpose of interest payment, if any, will be taken from the record of the depositories.

In case of interest payments, if any, by the Acquirers for delay in payment of Offer consideration or a part thereof, the final decision to deduct tax or not on the interest payments for delay in payment of consideration, or the quantum of taxes to be deducted rests solely with the Acquirers depending on the settlement mechanism for such interest payments.

So as to avoid fraudulent encashment in transit, the Public Shareholder(s) holding physical shares should provide details of bank account of the first/sole shareholder.

Name of the Bank :

Branch Address and Pin Code :

Account Number :

IFSC Code:

MICR Code :

Type of Account- Savings/ Current/ Others (please specify) :

Yours faithfully, Signed and Delivered,

| | Full name(s) of the holder | PAN | Signature(s) |
|-------------------|-----------------------------------|------------|---------------------|
| First/Sole Holder | | | |
| Joint Holder 1 | | | |
| Joint Holder 2 | | | |
| Joint Holder 3 | | | |

Note: In case of joint holdings, all holders must sign. In case of body corporate, the company seal should be affixed, and certified copies of the necessary Board resolutions/Corporate authorizations should be attached.

Place: _____ Date: _____

-----Tear along this line -----

Acknowledgement Slip – Rekvina Laboratories Limited - Open Offer

Received from Mr./Ms./M/s. _____

Address: _____

Form of Acceptance-cum-Acknowledgement for Rekvina Laboratories Limited - Open Offer as per details below:

Copy of delivery instruction to depository participant of DP ID/Client ID/Folio No. _____ for _____

Equity Shares

Date of Receipt: _____ Place of Receipt: _____

Stamp of Selling Broker: _____ Signature of Official: _____

INSTRUCTIONS

Capitalized terms used and not defined in these instructions will have the same meaning as provided in the Draft Letter of Offer dated September 20, 2024.

1. **PLEASE NOTE THAT THE FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT OR ANY OTHER DOCUMENTS SHOULD NOT BE SENT TO THE ACQUIRERS, THE TARGET COMPANY OR TO THE MANAGER TO THE OFFER.**
2. The Form of Acceptance-cum-Acknowledgement should be legible and should be filled-up in English only.
3. All queries pertaining to this Open Offer may be directed to the Registrar to the Offer.
4. **AS PER THE PROVISIONS OF REGULATION 40(1) OF THE SEBI LODR REGULATIONS AND SEBI PR 49/2018 DATED 3 DECEMBER 2018, REQUESTS FOR TRANSFER OF SECURITIES SHALL NOT BE PROCESSED UNLESS THE SECURITIES ARE HELD IN DEMATERIALIZED FORM WITH A DEPOSITORY W.E.F. 1 APRIL 2019. HOWEVER, IN ACCORDANCE WITH THE CIRCULAR ISSUED BY SEBI BEARING REFERENCE NUMBER SEBI/HO/CFD/CMD1/CIR/P/2020/144 DATED 31 JULY 2020, SHAREHOLDERS HOLDING SECURITIES IN PHYSICAL FORM ARE ALLOWED TO TENDER SHARES IN AN OPEN OFFER. SUCH TENDERING SHALL BE AS PER THE PROVISIONS OF THE SEBI (SAST) REGULATIONS.**
5. The Public Shareholders who are holding the Equity Shares in physical form and who wish to tender their Equity Shares in this Offer shall approach the and submit the following set of documents for verification procedure as mentioned below:
 - a) Original share certificate(s)
 - b) Valid share transfer deed(s) duly filled, stamped and signed by the transferor(s) (i.e. by all registered shareholder(s) in the same order and as per specimen signatures registered with the Target Company), and duly witnessed at the appropriate place.
 - c) Self-attested copy of the Public Shareholder's PAN Card (in case of joint holders, the PAN card copy of all transferors)
 - d) This Form - for Public Shareholders holding Equity Shares in physical mode, duly completed and signed in accordance with the instructions contained therein, by sole/joint shareholders whose name(s) appears on the share certificate(s) and in the same order and as per the specimen signature lodged with the Target Company;
 - e) A self-attested copy of the address proof consisting of any one of the following documents: valid Aadhar card, voter identity card, passport or driving license.
 - f) Any other relevant document including (but not limited to) such as power of attorney, corporate authorization (including board resolution(s)/ specimen signature(s)), notarised copy/(ies) of death certificate(s) and succession certificate(s) or probated will(s), if the original shareholder is deceased, etc., as applicable.**Public Shareholders holding physical shares should note that such Equity Shares will not be accepted unless the complete set of documents is submitted.**
6. In case of unregistered owners of Equity Shares in physical mode, the Public Shareholder should provide an additional valid share transfer deed(s) duly signed by the unregistered owner as transferor(s) by the sole/joint Public Shareholder(s) in the same order and duly witnessed at the appropriate place. The transfer deed should be left blank, except for the signatures and witness details. **PLEASE DO NOT FILL IN ANY OTHER DETAILS IN THE TRANSFER DEED.**
7. Attestation, where required (as indicated in the share transfer deed) (thumb impressions, signature difference, etc.) should be done by a Magistrate, Notary Public or Special Executive Magistrate or a similar authority holding a public office and authorized to issue the seal of his office or a member of a recognized stock exchange under their seal of office and membership number or manager of the transferor's bank.
8. In case the share certificate(s) and the transfer deed(s) are lodged with the Target Company/ its transfer agents for transfer, then the acceptance shall be accompanied by the acknowledgement of lodgment with, or receipt by, the Target Company / its transfer agents, of the share certificate(s) and the transfer deed(s).
9. The Public Shareholder should ensure that the certificate(s) and above documents should be sent only to the Registrar to the Offer either by registered post or courier or hand delivery so as to reach the Registrar to the Offer : i.e. Link Intime India Private Limited on or before the date of closure of the Tendering Period, at the following address: Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai – 400011, Maharashtra, India.
10. The Selling Broker should place bids on the Exchange Platform with relevant details as mentioned on physical share certificate(s). The Selling Broker(s) shall print the Transaction Registration Slip (TRS) generated by the Exchange Bidding System. The TRS will contain the details of order submitted including Folio No., Certificate No. Dist. Nos., number of Equity Shares, etc
11. Eligible Shareholders who desire to tender their Equity Shares in the dematerialized form under the Offer would have to do so through their respective selling member by indicating the details of Equity Shares they intend to tender under the Offer.
12. In case of Equity Shares held in joint names, names should be filled up in the same order in the On Market Form of Acceptance-cum-Acknowledgement as the order in which they hold the Equity Shares and should be duly witnessed. This order cannot be changed or altered nor can any new name be added for the purpose of accepting the Offer.
13. If the Offer Shares tendered are rejected for any reason, the Offer Shares will be returned to the sole/first named Public Shareholder(s) along with all the documents received at the time of submission.
14. The Procedure for Acceptance and Settlement of this Offer has been mentioned in the Letter of Offer in (*Procedure for Acceptance and Settlement*).
15. The Letter of Offer along with the Form of Acceptance-cum-Acknowledgement is being dispatched/sent through electronic mail to all the Public Shareholders as on the Identified Date, who have registered their email ids with the Depositories and through speed post / registered post to shareholders who do not have registered email id and/or the Target Company. In case of non-receipt of the Letter of Offer, the Public Shareholders of the Target Company may download the same from the respective websites of SEBI (www.sebi.gov.in), the Registrar to the Offer (www.purvashare.com), the Manager to the Offer (investors@vivo.net) and BSE (www.bseindia.com) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Offer Shares.
16. All the Public Shareholders should provide all relevant documents, which are necessary to ensure transferability of the Equity Shares in respect of which the acceptance is being sent.

17. All the Public Shareholders are advised to refer to Section 9 (*Compliance with Tax Requirements*) in the Letter of Offer. However, it may be noted that Shareholders should consult with their own tax advisors for the tax provisions applicable to their particular circumstances, as the details provided in Section 9 (*Compliance with Tax Requirements*), as referred to above, are indicative and for guidance purposes only.
 18. All documents/remittances sent by or to Public Shareholders will be at their own risk. Public Shareholders are advised to adequately safeguard their interests in this regard.
 19. The Selling Broker(s) shall print the Transaction Registration Slip (TRS) generated by the Exchange Bidding System.
 20. In case any person has submitted Equity Shares in physical mode for dematerialisation, such Public Shareholders should ensure that the process of getting the Equity Shares dematerialised is completed well in time so that they can participate in the Open Offer before close of Tendering Period.
 21. The Procedure for Acceptance and Settlement of this Offer has been mentioned in the Letter of Offer at (*Procedure for Acceptance and Settlement*).
 22. The Letter of Offer along with the Form of Acceptance-cum-Acknowledgement is being dispatched to all the Public Shareholders as on the Identified Date. In case of non-receipt of the Letter of Offer, such Public Shareholders may download the same from the SEBI website (www.sebi.gov.in), or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Offer Shares. The Letter of Offer will also be available on the website of the Registrar to the Offer (www.purvashare.com), the Manager to the Offer (investors@vivro.net) and BSE (www.bseindia.com).
 23. The Tender Form and TRS is not required to be submitted to the Acquirers, the Manager to the Offer or the Registrar to the Offer. Shareholders holding shares in demat mode are not required to fill the On Market Form of Acceptance-cum-Acknowledgment unless required by their respective selling broker. Equity Shares under lock-in will be required to fill the respective On Market Form of Acceptance-cum-Acknowledgment.
 24. If non-resident Public Shareholders had required any approval from the RBI or any other regulatory body in respect of the Offer Shares held by them, they will be required to submit such previous approvals that they would have obtained for holding the Offer Shares, to tender the Offer Shares held by them pursuant to this Open Offer. Further, non-resident Public Shareholders must obtain all approvals required, if any, to tender the Offer Shares in this Open Offer (including without limitation, the approval from the RBI) and submit such approvals, along with the other documents required in terms of the Letter of Offer, and provide such other consents, documents and confirmations as may be required to enable the Acquirers to purchase the Offer Shares so tendered. In the event any such approvals are not submitted, the Acquirers reserve the right to reject such Offer Shares tendered in this Open Offer. If the Offer Shares are held under general permission of RBI, the non-resident Public Shareholder should state that the Offer Shares are held under general permission and whether they are held on repatriable basis or non-repatriable basis.
 25. Interest payment, if any: In case of interest payments by the Acquirers for delay in payment of Offer consideration or a part thereof, the final decision to deduct tax or not on the interest payments for delay in payment of consideration, or the quantum of taxes to be deducted rests solely with the Acquirers depending on the settlement mechanism for such interest payments.
 26. Public Shareholders who wish to tender their Equity Shares must submit the following documents to the Registrar to the Offer.
 27. **For resident Public Shareholders:**
 - Self-attested copy of PAN card
 - Certificate from the income tax authorities under Section 197 of the Income Tax Act, wherever applicable, in relation to payment of interest, if any, for delay in payment of consideration (certificate for deduction of tax at lower rate)
 - Self-declaration in Form 15G/Form 15H (in duplicate), if applicable
 - For specified entities under Section 194A(3)(iii) of the Income Tax Act, self-attested copy of relevant registration or notification (applicable only for interest payment, if any)
 - Self-attested declaration in respect of residential status and tax status of Public Shareholders (e.g. individual, Hindu Undivided Family (HUF), firm, company, Association of Persons (AOP), Body of Individuals (BOI), trust or any other – please specify);
 28. **For non-resident Public Shareholders:**
 - Self-attested copy of PAN card
 - Certificate under Section 195(3) or Section 197 of the Income Tax Act, wherever applicable (certificate for deduction of tax at lower rate) from the income tax authorities under the Income Tax Act, indicating the amount of tax to be deducted by the Acquirers before remitting the amount of interest
 - Tax Residency Certificate and Form 10F and other information or documents as may be required to claim relief under the provisions of applicable double taxation avoidance agreement
 - Self-attested declaration that it does not have a Permanent Establishment in India either under the IT Act or applicable between India and any other foreign country or specified Territory (as notified under Section 90 or Section 90A of the Income Tax Act) of which the Public Shareholder claims to be a tax resident
 - Self-attested declaration in respect of residential status and tax status of Public Shareholders (e.g. individual, Hindu Undivided Family (HUF), firm, company, Association of Persons (AOP), Body of Individuals (BOI), trust or any other – please specify)
 - Tax certificate issued by the income tax/statutory authorities of the overseas jurisdiction where the non-resident Public Shareholder is a resident for tax purposes, indicating the quantum of Overseas Tax along with any other information as may be relevant for this transaction.
- In an event of non-submission of NOC or certificate for deduction of tax at nil/lower rate, tax will be deducted up to the maximum marginal rate as may be applicable to the relevant category, to which the Public Shareholder belongs, by the Acquirers.

FOR DETAILED PROCEDURE IN RESPECT OF TENDERING OFFER SHARES IN THIS OPEN OFFER, PLEASE REFER TO THE LETTER OF OFFER.

All future correspondence, if any, should be addressed to the respective Selling Broker, or to the Registrar to the Offer at the following address:



PURVA SHAREGISTRY (I) PRIVATE LIMITED

Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg,
Lower Parel East, Mumbai – 400011, Maharashtra, India.

Contact Person: Ms. Deepali Gaonkar | Tel: 022-31998810 / 49614132 | Email: support@purvashare.com

Form No. SH-4 - Securities Transfer Form

[Pursuant to section 56 of the Companies Act, 2013 and sub-rule (1) of rule 11 of the Companies (Share Capital and Debentures) Rules 2014]

Date of execution.....

| | |
|---|------------------------------|
| FOR THE CONSIDERATION stated below the “ Transferor(s) ” named do hereby transfer to the “ Transferee(s) ” named the securities specified below subject to the conditions on which the said securities are now held by the Transferor(s) and the Transferee(s) do hereby agree to accept and hold the said securities subject to the conditions aforesaid. | |
| CIN: | L24231GJ1988PLC011458 |
| Name of the company (in full): | Rekvina Laboratories Limited |
| Name of the Stock Exchange where the company is listed, if any: | BSE Limited |

DESCRIPTION OF SECURITIES:

| Kind/Class of securities (1) | Nominal value of each unit of security (2) | Amount called up per unit of security (3) | Amount paid up per unit of security (4) |
|---------------------------------|---|--|--|
| | | | |

| No. of Securities being Transferred | | Consideration Received (₹) | |
|-------------------------------------|----------|----------------------------|----------|
| In Figures | In words | In Figures | In words |
| | | | |

| Distinctive Number | From | | | | | | |
|--------------------------------|------|--|--|--|--|--|--|
| | To | | | | | | |
| Corresponding Certificate Nos: | | | | | | | |

TRANSFEROR’S PARTICULARS

| | |
|--|--------------------------|
| Registered Folio Number | |
| Name(s) in full | Signature(s) |
| 1. | |
| 2. | |
| 3. | |
| I, hereby confirm that the Transferor has signed before me: | |
| Name and Address of Witness | Witness Signature |
| | |

TRANSFeree'S PARTICULARS-

| Name in Full (1) | Father's/ Mother's/ Spouse name (2) | Address & E-mail id (3) | Occupation (4) | Existing folio No., if any (5) | Signature (6) |
|---------------------|--|----------------------------|-------------------|---|------------------|
| | | | | | |

| Folio No. of Transferee | Specimen Signature of Transferee |
|-------------------------|----------------------------------|
| | |

| | |
|------------------------|---|
| Value of stamp affixed | ₹ |
|------------------------|---|

DECLARATION:

- Transferee is not required to obtain the Government approval under the Foreign Exchange Management (Non-debt Instruments) Rules, 2019 prior to transfer of shares;
- Or*
- Transferee is required to obtain the Government approval under the Foreign Exchange Management (Non-debt Instruments) Rules, 2019 prior to transfer of shares and the same has been obtained and is enclosed herewith.

Enclosures:

- (1) Certificate of shares or debentures or other securities
- (2) If no certificate is issued, letter of allotment.
- (3) Copy of PAN Card
- (4) Other, Specify.....

Stamps:

For office use only

Checked by _____ Signature tallies by _____

Entered in the Register of Transfer on _____ vide Transfer No. _____

Approval Date _____

Power of attorney / Probate / Death Certificate / Letter of administration registered on _____ at _____ No. _____

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